

## FORM NO. 21

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, *lucknow* BENCH  
OA/TA/RA/CP/MA/PT ...1747/82 of 20.....

C.P. Verma.....Applicant(S)

Versus

U.O.F. 821.....Respondent(S)

## INDEX SHEET

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Certified that the file is complete in all respects.

*File B/C already received and filed*

24/9/12

Signature of S.O.

*Dg*

Signature of Deal. Hand

## CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

## FORM OF INDEX

~~O.A.T.A./R.A./C.C.P./~~ No. 1747-1987  
C.P. Verma vs. UOI

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D.Y. Registrat

Supervising Officer

Girishwar  
Dealing Clerk 28/11/82

Note :- If any original document is on record - Details. N.C.

Girishwar  
Dealing Clerk 28/11/82

V.K. Mishra

CIVIL SIDE  
CRIMINAL

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case

W. 21.37 - 85

Name of parties

E. P. Varanasi v. Union of India

Date of institution

15.5.85

Date of decision

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
1.		Writ with Answer and affidavit	71		102.00			
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3.		Notice	3-	-	-			
4.		Inspection App.	1-		2.00			
5.		Arch. & Recd.	1-	-	-			
6.		Book Copy	1-	-	-			

I have this day of 198 examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Munsarim

Date.....

Clerk

(2)

MEMO

Impressed

Firendus v. R. 100/

Corrected ~~1~~ ~~2~~ ~~3~~ ~~4~~ ~~5~~ ~~6~~ ~~7~~ ~~8~~ ~~9~~ ~~10~~ ~~11~~ ~~12~~ ~~13~~ ~~14~~ ~~15~~ ~~16~~ ~~17~~ ~~18~~ ~~19~~ ~~20~~ ~~21~~ ~~22~~ ~~23~~ ~~24~~ ~~25~~ ~~26~~ ~~27~~ ~~28~~ ~~29~~ ~~30~~ ~~31~~ ~~32~~ ~~33~~ ~~34~~ ~~35~~ ~~36~~ ~~37~~ ~~38~~ ~~39~~ ~~40~~ ~~41~~ ~~42~~ ~~43~~ ~~44~~ ~~45~~ ~~46~~ ~~47~~ ~~48~~ ~~49~~ ~~50~~ ~~51~~ ~~52~~ ~~53~~ ~~54~~ ~~55~~ ~~56~~ ~~57~~ ~~58~~ ~~59~~ ~~60~~ ~~61~~ ~~62~~ ~~63~~ ~~64~~ ~~65~~ ~~66~~ ~~67~~ ~~68~~ ~~69~~ ~~70~~ ~~71~~ ~~72~~ ~~73~~ ~~74~~ ~~75~~ ~~76~~ ~~77~~ ~~78~~ ~~79~~ ~~80~~ ~~81~~ ~~82~~ ~~83~~ ~~84~~ ~~85~~ ~~86~~ ~~87~~ ~~88~~ ~~89~~ ~~90~~ ~~91~~ ~~92~~ ~~93~~ ~~94~~ ~~95~~ ~~96~~ ~~97~~ ~~98~~ ~~99~~ ~~100~~ ~~101~~ ~~102~~ ~~103~~ ~~104~~ ~~105~~ ~~106~~ ~~107~~ ~~108~~ ~~109~~ ~~110~~ ~~111~~ ~~112~~ ~~113~~ ~~114~~ ~~115~~ ~~116~~ ~~117~~ ~~118~~ ~~119~~ ~~120~~ ~~121~~ ~~122~~ ~~123~~ ~~124~~ ~~125~~ ~~126~~ ~~127~~ ~~128~~ ~~129~~ ~~130~~ ~~131~~ ~~132~~ ~~133~~ ~~134~~ ~~135~~ ~~136~~ ~~137~~ 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LIST for orders on regards

admission in ordinary course  
in the month of July, 1905 as  
prayed for by the learned  
counsel for the petitioner.

Dr. 15-5-05  
a) See  
Other

(3)

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
15/2/90	No sitting Adj to 28/2/90 28/2/90 This case has been received on transfer. Notice were issued to the counsels by the Office at Allahabad. <del>None present</del> Let notice be issued again to the parties as directed by Hon'ble Mr. D.K. Agarwal, J.M.	(Case not admitted at Stage 1 etc.)
28/2/90	Hon. Justice K. Nath, V.C. 15/1/90 Hon. K. J. Rawal, A.M. Sri A. Kirti, brief holder of Sri K. C. John, learned counsel for the applicant is present. Sri B. K. Shukla files Valakatwala on behalf of the respondents. The petition is admitted.	OR Notice issued 23/1/90 GR Case is not admitted CH/RA not filed Notice issued on 23/1/90 In view of application with Sect. 4 of C.R.C. C.R.C. etc.
18/4/90	The respondents may file a counter affidavit within four weeks. Rejoinder affidavit if any, may be filed within two weeks thereafter. List for further orders on 18/4/90	No C.R. filed S.R.O.
	Hon. Mr. D.K. Agarwal, V.M. Hon. Mr. P. S. Habib. Mohammed, A.M. Shri S.K. Mishra, for the applicant and Shri A.K. Shukla, brief holder of Shri B.K. Shukla on behalf of the respondents are present.	(11)

Dinesh

(contd...)

from. before.

(S) 85

Smt. B. K. Shukla, the learned, Counsel for respondents says that the delay in filing the counter has been caused partly by his inability to communicate to the respondents. In this situation the 6 days for redrafting the order of payment of costs is allowed.

M. M. L

DR

Ans

VC.

dated  
L  
20/9

Re

OR

CA/RA have been exchanged

12/11/90

Hon'ble Mr. Justice K. Nath, V.C.

Hon'ble Mr. M. Y. Pradikar, A.M.

\*-F.H.

ii, 11/90

13

On the request of both the parties counsel adj. to 10/12/90.

10/12/90

M.  
A.M.

✓  
V.C.

10/12/90

Hon. Mr. Justice K. Nath, V.C.  
Hon. Mr. R. Ahayya, A.M.

On the request of counsel for respondent case is adjourned

to 4.2 pm

AM

OR  
VC

CA/RA have been exchanged  
S. S. H  
11/12/90



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH  
LUCKNOW

O.A. NO \_\_\_\_\_ 199 (L)

T.A. NO \_\_\_\_\_

Date of Decision \_\_\_\_\_

PETITIONER.

Advocate for the Petitioner(s)

V E R S U S

RESPONDENT.

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. \_\_\_\_\_

The Hon'ble Mr. \_\_\_\_\_

1. Whether Reporter of local papers may be allowed to see the Judgment?
2. To be referred to the reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether to be circulated to other benches ?

  
Vice-Chairman/Member

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Transfer Application No. 1747 of 1987

( Writ Petition No. 2137 of 85)

Union of India & Others . . . . . Respondent.

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

( By Hon'ble Mr. Justice U.C. Srivastava, VC  
the applicant  
During the pendency of this case, filed a

writ petition before the High Court in the year 1985  
praying that certiorari be issued for quashing the  
order dated 20.11.1982, 1.3.1984 and order dated 20.11  
82, 21.11.1984 and 28.12.1984 and his further prayer  
was that the respondents be directed to make full  
salary of the suspension order and the due him  
increment, seniority and promotions and pay the  
arrears of salary which was due to him.

2. The applicant was suspended on 2.12.1975 and his suspension order was revoked by the Department itself on 19.5.1976, thereafter he resumed the duties. During this period he was paid subsistence allowances, and as he was under suspension, he was not given any increment. The applicant, was working as Telecommunication Maintainer Grade-I. The main charge against him was tearing of the pages from the diary. Thereafter, the charge-sheet was served on 27.3.1976 and 22.4.1976. The applicant denied the charges. During this period the order of suspension was recalled but no order regarding the payment of salary was made during this period.

2

During the enquiry also the increment was not paid.

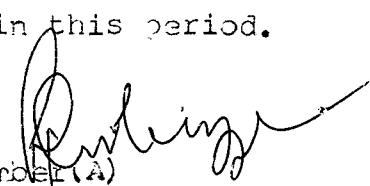
3. According to the applicant an enquiry was stopped and only punishment which was given to him was 'Stoppage of Pass' of one set for a year as a punishment which was an ex parte decision. The applicant filed representations against the same but the same was not decided, thereafter he filed a writ petition. The respondents have admitted that rather charges were dropped. They have stated that dropping of charges without inflicting punishment/penalty need no redressal. The punishment imposed on the applicant was with a very lenient view, and as such no interference with the same was made. As can be seen above the penalty which was given to the applicant at best could have been a minor penalty. Without entering in to the merit of the enquiry which was rather not carried forward. The suspension order of the applicant was duly unjustified and in view of the fundamental Rule 54(B)(3) the applicant was entitled to full salary for this period which should have been paid. No notice was given to the applicant although his increment was withheld and the same could not have been given and no penalty was given to the applicant. The increment of applicant could not have been withheld. As he has already retired from service. No direction regarding promotion can be made though he can claim for promotion on any non-selection post for which he was entitled to.

4. Thus, this application is allowed and the respondents are directed to make full payment of salary to the applicant during his suspension period and also release

(10) K

:: 3 ::

the scale increment which have been given during this period. The payment shall be made to the applicant within a period of two months from the date of communication of this order and consequential benefit shall be given to the applicant within this period.

  
Member (A)

  
Vice-Chairman

Lucknow dated 4th August, 1992

(RKA)

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
Rs.								

I have this day of 198 , examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date.....

*Munsarim*

*Clerk.*

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD  
 LUCKNOW BENCH : LUCKNOW  
 WRIT PETITION NO. 213/85

C.P. Verma ... Petitioner

Versus

Union of India & others ... Opp: Parties

I N D E X

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3	Annexure No.2 (A) Photostat copy of Duty Diary period from 08 hrs to 16 hrs by the petitioner dt. 29/11/75 as worked without khallasi & (B) The same photostat copy containing the order of CTI/LKO, on Duty Diary of 29/11/75 for Mr. B. Ghose, (T.C.M/I) to work vice petitioner (who was on duty on that time as TCM-I/PCP/LKO	15
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17 Annexure 16	Photostat copy of charge sheet dt. 27/3/76 on 22/4/76 by ASTE/LKO	31 - 34
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23 Annexure 22 Photostat copy of representation dt. 22/9/76 reg: Irregularity of DAR/Enq: by the office of the c. o. p. 41

24 Annexure 23 Photostat copy of representation of 7/6/77 reg: to avoid delay and finalization of DAR enquiry, to D.S./LKO 42

25 Annexure 24 Photostat copy of representation dt. 12/8/77 reg: non-accountal of annual increment /salary and harassment, to D.S./LKO 43

26 Annexure 25 Photostat copy of representation 3/3/78 reg: early disposal of case as deprived from due claims, to D.S./LKO 44

27 Annexure 26 Photostat copy reg: the statement of B. Ghosh/TCM/I on DAR enquiry on 10/6/77, 20/6/77 & 13/1/79, total question No. 180 so. 45 - 51

28 Annexure 27 Photostat copy reg: order of ASTE/LKO letter of 17/11/81 & 18/11/81, 20/11/81 for lenient view against the DAR case 52

29 Annexure 28 Photostat copy of petitioner of 18/82, reply to Sr. DSTE vide DSTE letter of 1/2/82 on 4/2/82 53

30 Annexure 29 Photostat copy of representation of 28/7/83 to DRM/LKO reg: finalization of case and payment of outstanding dues 54

31 Annexure 30 Photostat copy of APO/IR/LKO letter of March 84 on 3/5/84 to petitioner regarding the stoppage of one set pass for one year as a punishment from back date 55

contd..4



32 Annexure No.31 Photostat copy of representation of 19/9/84 to DRM/LKO against the punishment notice of 20/11/82 vide APO/LKO letter of March 1984 56

33 Annexure No.32 Photostat copy for final order of punishment vide APO/LKO letter of 21/11/84, 28/12/84 on 25/1/85 57 & 58

34 Annexure No.33 Photostat copy of DSTE/LKO letter of July 1976 on 17/7/76 reg: Hindrance of medical facility for PMK/RMC etc. 59

35 Annexure No.34 Photostat copy of ACMO's /MS/NR/LKO letter dt. 2/1/85 to DRM/LKO for light duty 60

36 Annexure No.35 Photostat copy of fit certificate No. 453077/(287) of <sup>ADM</sup> <sub>NR/HZG</sub>/LKO for light duty vide ACMO's letter of 2/1/85 61

37 Annexure No.36 Photostat copy of representation of 24/7/76 to DS/LKO reg: the denial of medical facility vide DSTE/LKO letter of July 76 62

38 Annexure No.37 Photostat copy of representation of 17/1/85  
A) to DRM/LKO reg: deprived from due salary of Dec. 84 against ~~RMC~~ - &  
B) Deprive from light duty against the medical advice vide ACMO letter of 2/1/85 63

39 Annexure No.38 Photostat copy of TCI/Exchange /LKO (NR) letter of 22/2/85 on 26/2/85 reg: fabricated charges under DAR 64

40 Annexure No.39 Photostat copy of reply of 27/2/85 against the graphed charges vide TCI/Exchange letter of 22/2/85 65-66

41 Annexure No.40 Photostat copy of PMC of 20/2/85 in support of Petitioner's letter of 27/2/85 against TCI Exchange letter of 22/2/85 67

42 Annexure No.41 Photostat copy of <sup>23.2.85</sup> PMC refer to ADMO/NR/HZG/LKO in support of petitioner's letter of 22/2/85 against TCI/Exchange letter of 22/2/85 68

contd..5

*B. S. S.*

43 Annexure No.42 Photostat copy of C92= (Sick Memo) of 23/2/85 in favour of petitioner by NR/Control Office in support of above case of 20/2/85 vide petitioner representation of 27/2/85 against the fabricated charges by the TCI/Exchange letter of 22/2/85 69

44 Annexure No.43 Photostat copy of sick certificate No.726423/ (23) of 23/2/85 by ADMO/ NR/HZG/LKO in support of above case of 20/2/85 and 22/2/85 & 26/2/85 vide petitioner letter of 27/2/85 70

45 Annexure No.44 Photostat copy of Advice report of 23/2/85 of sick report to Sr. DSIE/LKO by petitioner vide his letter of 27/2/85 in support of above case of 20/2/85 against TCI letter of 22/2/85 & 26/2/85 71

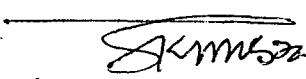
46 Annexure No.45 Photostat copy of fit certificate No.726423/ (23) of 26-2-85 by ADMO/ NR/HZG/LKO for light duty to petitioner in support of above case of 20/2/85 and 22/2/85 and 26/2/85 vide petitioner letter of 27/2/85 to TCI/Exchange Lucknow (NR) 72

47 Affidavit 73 & 74

48 Vokalatnama 75

Dated, Lucknow:

10 - 5 - 1985

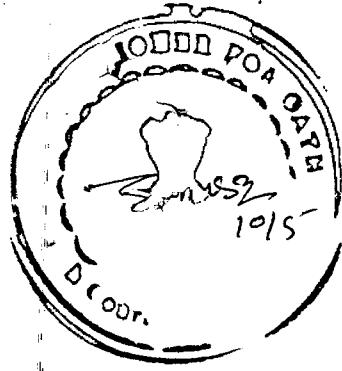
  
( S.K. MISRA )  
Advocate  
Counsel for the petitioner



2. That the petitioner has ever been sincere, honest and hard working throughout the tenure of his employment. He has been given several award and appreciation letters, and picked up and passed to the several courses from the Recognised institutions of Indian Railways and also a Diploma Holder of Radio Engg. Course. One of the cash awards was given to the petitioner by the opp: party No.3 who was then known as Divisional Superintendent at the conclusion of Railway Week Celebrations on April 18, 1966. The same was published in the Pioneer Newspaper dated 19-4-1966 the photostat of the said column is marked as Annexure No.1 to this writ petition.
3. That some Inspectors/officers were made prejudiced against the petitioner so they started harassing and victimising the petitioner for meeting their own interest.
4. That the petitioner was working as Telecommunication Maintainer Gr.I in the year 1975 under the opp: party No.5. On that time he was posted as TCM/PCP at Charbagh Lucknow Station and was due to report for around the clock shift duties, accordingly at 08 Hrs. on 29-11-75 when he turned up for duty at 08 hrs on 29-11-75 he was told by his relief Sri Choteylal that there was no Khallasi booked for T.C.M./I(PCP) of last night duty (Portable Control Phone) duty from 08 to 16 hrs duty and that he had relieved his own khallasi Sri P.K. Sen Gupta to go off duty without relief who was a daily passenger from Kanpur.
5. That finding it difficult to discharge his official

duty for loading and unloading of telephone sets being a train passing duty without khallasi, he asked the said Sri Chotey Lal why did he relieve the khallasi without being relieved by another proper khallasi. (The petitioner herewith submits that under rules and practice no one can be relieved of his duties unless some other incoming person turns up to take over the charge). On this the said (TCM) Sri Choteylal became annoyed and said that the petitioner should refer the matter to the opposite party No.5.

6. That accordingly the petitioner made several attempts on telephone but with great difficulty could contact the opp: party No.5 in Charbagh Telephone Exchange and conveyed him his difficulty in pulling on the work smoothly without khallasi. The ears of the opp: party No.5 had already been poisoned by the said Sri Chotey Lal to the petitioner's aforesaid telephonic talks so he in rage of anger scolded the petitioner and said that the petitioner is headache for him and told that he would put the petitioner in a very difficult position.
7. That the petitioner being sincere and honest in discharging his duties, performed his due work without khallasi on two trains i.e. 51 Up (Sealdah Express) and 10 Dn (Dehradun Express). The extract of facts and figure is appeared by the attached Annexure No.2.
8. That after discharging his aforesaid duties the



Y9 84

petitioner came back to his office and found that the said Sri Choteylal was present there. The said Sri Choteylal then carried the duty diary with him to the opp: party No.5 (in Charbagh Telephone Exchange) without information of Incharge TCI on duty (petitioner), and returned at about 10 o'clock along with Sri B.Ghosh TCI within writing orders; on duty diary by CTI/LKO who booked with Khallasi for P.C.P. duty to work there vice petitioner, the attached photostat copy of Annexure No.2 is proved to the truth, on which the petitioner asked the said Sri Choteylal as to what had been ordered for him, he made it clear that the opp: party No.5 was missing to sack the petitioner for the reasons best known to him. The petitioner then informed Sri L.S. Bajpai the then A.S.T.E. Lucknow about the whole incident. The ~~is~~ petitioner then remained available in PCP and waiting for further necessary instructions (from the opp: party No.5 but he was not given any instruction by him, yet he remained there. The photostat copy of the remark which the petitioner made on 29-11-75 in duty diary is marked as Annexure No.3 to this writ petition. The photostat copy of the remark by Sri J.K. Chaturvedi by order of C.T.I. Lucknow in his first night P.C.P. duty dated 30-11-75 is marked as Annexure No.4 to this writ petition.



9. That next day was the periodical link rest of the petitioner (on account of change the shifting of duty and he was turn up again due for duty at 00.00 hrs of 01-12-75 as per duty Roster according the standard Greak Time to Indian Railways. But out of the

contd..5

malice and prejudices which the opp: party No.5 had for the petitioner, the charge was directed to be made over to Sri B. Ghosh before the due time and there were no instructions for the petitioner to work at any point. Sri B. Ghosh also made the petition clear that the opp: party No.5 was messing to sack the petitioner. The petitioner then made representation to D.S.T.E(M)N.R/LKO on 01-12-1976, the photostat copy of which is marked as Annexure No.5 to this writ petition.

10. That the petitioner then found in the relief diary fictitious entries appeared to have been made by the said Sri Choteylal after the remarks which the petitioner had made. The fictitious remark were as follows :-

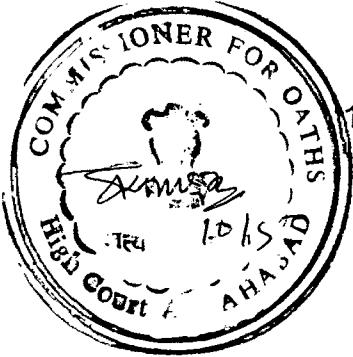
"Sri C.P. Verma T.C.M.I came late at 09.00 hrs and refused to take charge and informed C.T.I. (the opp: party No.5) and the petitioner further found that the pages pertaining to the duties of the petitioner concerning 29-11-75 carrying orders by Chief Tele-communication Inspector Lucknow as having been ~~exist~~ mutilated and tempered with over figuring the actual facts and partly torn away in the duty diary." The photostat copy of the extract of 29-11-75 for 00.00 to 08.00 hrs duty period which is marked as Annexure No.6 to this writ petition.



11. That the petitioner then suspecting something bad being messed again him out of the malice and prejudices had no other alternative except to take the aforesaid pages in safe custody took them

after making a clear remark that these pages would be produced before the enquiry at the appropriate time to establish the truth and harassment etc. of which the petitioner had been made victim. The photostat copy of the remarks made by the petitioner of 01-12-1975 in same duty diary (at night from 00.00 to 08.00 hrs.) is marked as Annexure No.7 to this writ petition.

12. That the petitioner after performing his last night duty (from 00.00 to 08.00 hrs) of 01-12-75 for no reasons suspended unauthorisedly by Sri Trilok Singh/C.T.I./N.Rly/LKO the then opp: party No.5 but out of malice and prejudices vide his order dated 01-12-75 the photostat copy of which is marked as Annexure No.8 to this writ petition.
13. That the petitioner then made an application to D.S.T.E.(M) N.Railway Lucknow dt.16-12-75 requesting him to take suitable action and also reminded that he moved application on 01-12-75 and 03-12-75 but with no effects. The photostat copy of the said letter is marked as Annexure No.9 to this writ petition.
14. That thereafter the petitioner received the suspension order of 02-12-75 signed by the then A.S.T.E.(Sri L.S. Bajpai) on 30-12-75 at 17-30 hrs., the photostat copy of which is marked as Annexure No.10 to this writ petition.
15. That thereafter the petitioner was neither paid his due salary nor subsistence allowances, against



which the petitioner made several representations and letters dated 19-4-1976, 23-1-76, 29-1-76, 19-2-76 and 27-3-76 and the photostat copies of which are marked as Annexures Nos. 11, 12, 13, 14 and 15 respectively to this writ petition.

16. That thereafter the petitioner was served with the charge sheet dated 27-3-76 and 22-4-76, the photostat copy of which is marked as Annexure No.16 to this writ petition.
17. That the petitioner vide his letter dated 24-4-76 wanted to inspect the document and take extracts therefrom, the photostat copy of which is marked as Annexure No.17 to this writ petition.
18. That the petitioner vide his letter dated 05-5-76 made reply to D.S.T.E./Lucknow the photostat copy of which is marked as Annexure No.18 to this Writ petition.
19. That thereafter the D.S.T.E. vide his office letter dated 19-5-76 revoked the aforesaid suspension order of 02-12-76 after 5 months without making any order regarding the payment of salary, the photostat copy of which is marked as Annexure No.19 to this writ petition. The petitioner has so far not been paid the said salary, inspite of several requests and reminders along with other outstanding dues as still withheld by the opp: party No.5.
20. That the petitioner then made several representations within time and so on; as he was not paid his salary

and dues etc. the photostat copies of the representations dated 16/4/1977 is marked as Annexure No. 20 to this writ petition.

21. That the opp: party No.4 then appointed Shri Sarjoo Prasad (Signal Inspector(I) as Enquiry Officer of D.A.R. Enquiry to inquire into the matter vide his office order dated 19-5-76, the photostat copy of which is marked as Annexure No.21 to this writ petition. The petitioner then made the request to permit to engage Sri M.P. Sharma to work as his defence counsel who was permitted but he was not given facilities against which he made representations dated 22-9-76, the photostat copy of which is marked as Annexure No.22 to this writ petition.
22. That during the pendency of the enquiry the petitioner was not paid his due increments which became due on 1st Dec. 1975 of calendar date of every year to the maximum point of scale to Rs 560/- and since that back to 11 months and vice versa 07 months from the due date without attention against which he made representations to the DS/NR/LKO on 07-6-77 and requested that the matter/the case of DAR enquiry be finalise earlier.
23. The petitioner then again moved a representation on 12-8-77 and 03-3-78 with the request that he be paid full salary and increments and its arrears the photostat copy of the said representation is marked as Annexure No.24 and 25 to this writ petition respectively.
24. That thereafter the enquiry was held and the



statement of witnesses were recorded Sri B. Ghosh also made his statement, the photostat copy of which is marked as Annexure No.26 to this writ petition.

25. That thereafter the enquiry was again stopped, so the petitioner made a representation on which the petitioner was informed vide the letter dated 08-7-81, that a lenient view was to be taken, the photostat copy of the order dated 17-11-81, 18-11-81 is marked as Annexure No.27 to this writ petition.
26. That the petitioner vide his letter dated 18-2-82 replied, the photostat copy of which is marked as Annexure No.28 to this writ petition.
27. That thereafter again the same challenge from the Railway Administration so the petitioner vide his letter dated 18-7-83 requested that some orders be passed, the photostat copy of which is marked as Annexure No.29 to this writ petition.
28. That after more than a year the petitioner received a letter of Assistant Personnel Officer on 03-5-84 for 'stoppage of Pass' of one set for a year as a punishment on ex parte decision, the photostat copy of which is marked as Annexure No.30 to this writ petition.
29. That the petitioner made reply of aforesaid APO's letter of punishment on 19-9-84, the photostat copy of which is marked as Annexure No.31 to this writ petition.



15

30. That the petitioner finally received order for punishment of stoppage of pass (one set) for a year on 25-1-85, the photostat copy of which is marked as Annexure No. 32 to this writ petition.
31. That the petitioner by the impugned order has been visited with evil consequences. Further the order was passed at the back of the petitioner.
32. That the opp: party No.4 created the hindrances for the medical facilities and also ignored to PMC/RMC and the period of sickness on same ground is treated in L.W.P. against the standing orders of Rly. Board's, in Estt. Code para 908, of 1971 addition, vide his letter of 11-7-76, the photostat copy of which is marked as Annexure No. 33 to this writ petition.
33. That the opp: party No.5 did not allow the petitioner for light duty against the Medical advice vide A.C.M.O. N.R./LKO letter of 02-1-85 to the D.R.M./NR/LKO and also in respect of that the Fit Certificate No. 453077/(287) of 02-1-85 of ADMO/NR/HZJ/LKO the photostat copy of which is marked as annexure 34 and 35 respectively to this writ petition.
34. That the petitioner then again moved a representation on 24-7-76 and 17-1-85 with the interest of his legitimate due right the photostat copy of which is marked as annexure No. 36 & 37 respectively with this writ petition.
35. That the opp: party No.4 deliberately alleged to



Graphed charges on petitioner vide T.C.I./Exchange/LKO/(N.R)letter of 22-2-85 served on 26-2-85 the photo stat copy of same is marked as annexure No. 38 to this writ petition. Then the petitioner made reply of above said letter with the essential documentary prove on 27-2-85, as required within a certain time bar by the Issuing Authority, the photo stat copy of which is marked as Annexure Nos. 39, 40, 41, 42, 43, 44, & 45 respectively to this writ petition.

36. That the petitioner being aggrieved of the aforesaid order and there being no other alternative remedy left, prefers this writ petition on the following amongst other grounds.

GROUND

(A) Because the opp: parties committed an illegality in passing the order at the back of the petitioner and as such violated the principles of natural justice.

(B) Because the opp: parties acted illegally in conducting the inquiry without adopting the procedure prescribed by the statutory rules.

(C) Because the opp: parties acted illegally in not making the payments of dues and salary i.e. of the suspension period which was revoked by themselves vide the letter dated 19-5-76 and then no order for non-payment of full salary and dues was passed.

(D) Because the opp: parties acted illegally in withholding the increments without affording an opportunity which was due to him and also not making the overtime, night duty allowance, T.A. bills, Kumbh Mela allowance and respectively other dues etc. for which he was entitled.

(E) Because opp: parties acted illegally in punishing the petitioner in stopping one set of pass which is a stigma on the conduct of the petitioner.

(F) Because the opp: parties is colourable exercise of the power passed the impugned order which has visited the petitioner with evil consequences.

P R A Y E R

Wherefore the petitioner prays for the following reliefs :-

- i. That a writ, order or command in the nature of certiorari be issued directing the opp: parties to produce the record in original quashing the order of 20-11-82, 1-3-84 Annexure No:30 and order of 20-11-82, 21-11-84 and 28-12-84 Annexure No. 32.
- ii. that a writ, order or command in the nature of mandamus be issued directing the opp: parties to make full salary of the suspension order to the petitioner and also to give him the due

increment, seniority and promotions and pay the arrears of salary respectively which is due to him and not paid so far;

- iii. Any other relief which the Hon'ble Court deems just and proper in the circumstances of the case for further harrassment risk of life and service etc.
- iv. Entire cost of the writ petition be awarded to the petitioner.

Dated, Lucknow:

10-5-1985

  
( S.K. Misra )  
Advocate  
Counsel for the Petitioner.





C. P. Klemm  
union ab gradii

Petitioner  
— aka Party

Annex. 2.

## Annexe N°3

1. NORTHERN RAILWAY  
D/AS. LK. (D.A.L.) 109 - Q.D.S. 1000 109  
STATION MASTER INARY POR.....117

41

Atkoi No. 2.



*John G. Hart*

c. P. Verma — — Petitioner  
union of India — vs opp. Party

Annexure No III

Officer in Charge of 29th Bn. ( Record on duty diary on very movements )

C. P. Verma

It is quite difficult to perform my duty w/o  
abs ( Due to I/Possing ) kindly arrange to booked the Bn. no soon  
as possible so for 210 Phone request to you which is hardly  
required as I am badly suffering. But the result is negative so  
you ( 215 Bn ) after several request this is for your kind  
consideration plz for the interest of the administration w/o the  
abs is necessary.

Because the L. R. Bn. lost his duty w/o following up  
the attachment of 17 TOM MR. GLD and the regular bns also not  
turn up on you

N/ or else plz

obligable  
by c. P. Verma  
29-11-73

2. 20 Bn



Signature

C. P. Verma — vs — Petitioner  
Union of India — app — Party

ANX:4

/copy Annexure No 4

Extract of instructions of CTI/LKO on PCP Duty Diary through TCM on duty first night = Mr. J.K.Chaturvedi.

As per orders of CTI/LKO Shri Trilok Singh: Mr.C.P.Verma will not perform any duty till further orders and Sh.B.Ghosh has been deputed to work vice him 00.00 to 8.00 hrs.duty. As such I am giving charge to Shri B.Ghosh at 00.00 hrs. of 01.XII.75.

This is as per telehonic orders of C.T.I./LKO at 21.00 hrs.

Sd/-  
(J.K.Chaturvedi)  
TCM-I/PCP.  
30.11.75 "

N.B. Remarks on 30.11.75, written by  
Mr.J.K.Chaturvedi.

Received at 00.10 hrs. on 30.11.75 when I turned up  
for last night duty of 1.12.75 as per grip time = 01.12.75.



*S. K. M.*

U.P.C.Anx. No. 5/ (1)

No. Cr/1/75(A)

To

The D.S.T.E.(M)

Northern Railway, Lucknow.

C.P. Verma — petitioner.

Union of India — opp Party

Reg:- Complaint against the unruly and insulting behaviour of CTI/LKO Mr. Trilok Singh in the duty hours.

.....

Sir,

With reference to above subject, I beg to state as follows:

1. Mr. Trilok Singh (CTI/LKO) carries some prejudice against me since a long time and he has been trying all-along to harass me and to create the circumstances in which I may be provided on 29th 11.75 in the office; there was no Khassis in my duty hours. (for the loading and unloading of the PCP sets on trains) and when the matter was brought to the knowledge of above named CTI/LKO he not only turned deaf ears, but also took in a very insulting tone and used abusing language. When I requested him to refrain from using such language, he threatened to see me as the very movement the matter was brought into the knowledge of ASTE(M) LKO Mr. Bajpai through phone on his residence.

2. Again on the night of 30.11.75, when I reached to attend last night duty, for 1.12.75 (from 0/- to 8/ hrs shift). I was informed that above said CTI/LKO has issued instructions that I should not be allowed to perform my duties without any reasons whatsoever (by Mr. Ghosh who was deputed to work vice me).

3. When I was shown in PCP occasionally, I saw that two off its pages containing the matter of 29.11.75 were torned by somebody, and they were in a condition to be removed, by anybody comprehended some conspiracy against me and thought it proper to take those torned pages to be kept in safe custody; so that they may be handed over to some responsible higher authority as no such authority was present in the office at that time.

I tried to report the matter to CTI/ & ASTE(M) LKO ; on telephone, but none of them was available due to mid-night time.

4. In the early morning of 01.12.75 I met the above said CTI on platform No.1 in this connection. He at once broke up on me in fury and ask me to get away at once. So I return.

5. I am inform you by this letter that I am being made to victim of the wrath of the above said CTI who is bent upon ruining my career in a proplanned manner, with the help of his associates, this is also to inform you that those pages of PCP Diary referred to above are safe with me and they may be handed over as and when asked by your kind office in a certain 'condition'.

6. Due to this rough behaviour, I am a chronic patient of blood pressure so which pains me more and any way return back to home due to severe trouble and had to report sick to Private Doctor which more convenient to me and I am still running under his treatment as per medical advice.

p.t.o.



C. P. Verma  
unions of India vs Petitioner  
app- Party

ANX: 6.

Annexure NO 6.

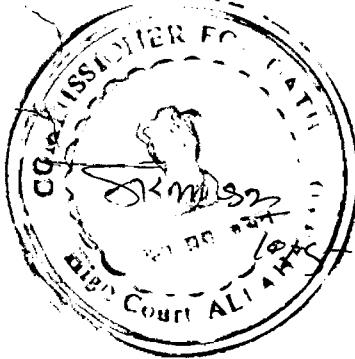
Sl. No.	Challan No.	Period	Amount	Sl. No.	Challan No.	Period	Amount	
3514	2	CTHM B	WDN 12/11	-	-	ok	10/35	checked
3520	19	31-ALD	WDN 12/11	-	-	ok	4/40	checked
1354	114	TCH-BSB	WDN 12-11	-	-	ok	6/5	checked

Note 3514 is running late

Charge made over to Sri C. P. Verma at 9/15  
with a P.T. Government's T.O.D. Compt.

Sri C. P. Verma to H.M. Compt. 9/15  
and released to back charge and forward to

1354 batch 10/26-2000 DS



C. P. Verma ————— Petitioners  
Union of India vs app. Parties

ANNEXURE NO 7

(Notings by C.P.Verma on same PCP Duty Diary on 28.11.75  
the very movement info received the pages under his possession  
date-28/11/75)

CTI/LKO

When I came on duty of 00.00 hrs. to 8.00 hrs. on date 01.12.75 and noted your telephonic instructions as written by Int-sight TCM-1 Mr. J. K. Chaturvedi in presence of TCM 1 Mr. B. Choch who was deputed to work viso me.

Cause of non-performing duty by me as per your instructions (on PCP's Diary) is not given to me. Hence I am remain on duty.

This could have been informed me on yesterday dat. 29.11.75 till 16.00 hrs. and although I have phonod you, repeatedly on No. R/288 from 10.50 hrs. from No. C/320 in presence of TCI Mr. B. O. Nathur to receive f/4 your further necessary ordoro. But you hvo not talked with me. Though you attended and liftod the H.H.P.

If I could contact you, I may through some lighto regarding to you with facts and figureo.

...

Since the matter is serious to be turned into serious stage, I have removed the both duty pages of 28.11.75 to 29.11.75 ( duty period 16.00 hrs. to 24.00 hrs. & 29.11.75 from 00.00 to 8.00 hrs. and then 8.00 hrs. to 16.00 hrs.) where your's instructions are issued there in writing on precautionary measuroe and kept with me, which may be produced in case of Emergency to avoid the fraud."

N.B. ASST(M) Mr. Bajpai,  
has been informed regarding all  
that position, (on that day) by phono  
through trunk.

Sd/-  
(C.P.Verma)  
01.12.75

*Verma*



C.P. Verma vs Union of India - 22 -

Anne d'ye re No 8

N.B.: (This CTI's Letter could not be received) on official letter pad

(Small).

Tele./E/78

Page : 2

Dated 1.12.78.

CTI/LKO.

To

Sh. C.P. Verma,  
(TCM I/LKO)

You are suspended from duty with immediate effect.

Please intimate your residential address to my office  
immediately.

Sd/-  
(Trilok Singh)  
CTI/LKO  
N.Rly.

C/- DTE(A)/LKO for information. The detailed report  
is being submitted please.

*Surat Singh*



-23-

C.P. Verma vs Union of India  
No. CP/2/75      Anmedabad 49 (U.P.C.)

Anx 19

To  
The D.S.T.E.(M)  
N.Kly., Lucknow.

Sir,

Please refer to my application of 01.12.75 and 03.12.75 and request you; further to take suitable action in the matter, as a great injustice has been inflicted upon me and the behaviour noted out to me is not only against the law and rule; but also against humanity, which does not suit to a boss against a subordinate.

Thanking you,

Yours faithfully,  
Sd/-  
(C.P.Verma)  
16.12.75  
(C.P.Verma) TCM-I  
S/o A/P Bawa Praga Cycle  
works, Nakka Hindola,  
Lucknow, U.P.



C. P. Verma \_\_\_\_\_ Petitioner  
Union of India \_\_\_\_\_ vs. \_\_\_\_\_ Opp. Parties

Anneexe No 10

STANDARD FORM NO. 1.

Standard form of order of suspension (Rule 5(1) of the  
RS (D & A) Rules 1968).

No. \_\_\_\_\_ 8/1/25

(Name of Railway Administration) \_\_\_\_\_

Place of issue \_\_\_\_\_ LKO dt. 2/12/25

O R D E R

Whereas a disciplinary proceeding against Shri  
C. P. Verma Tcm I/100  
(Name and designation of the Railway servant) is contemplated/pending.

Whereas a case against Shri \_\_\_\_\_ in respect of a criminal offence is under investigation/Enquiry/trial.

Now, therefore, the undersigned in exercise of the powers conferred by rule 4/proviso to rule 5(1) of the RS (D & A) Rules, 1968, hereby places the said Shri C. P. Verma Tcm I/100 under suspension with immediate effect/with effect from 1-12-25.

It is further ordered that during the period of this order shall remain in force, the said Shri C. P. Verma Tcm I/100 shall not leave the headquarters without obtaining the previous permission of the competent authority.

Signature: C. S. Bajaj

Name: (C. S. Bajaj)

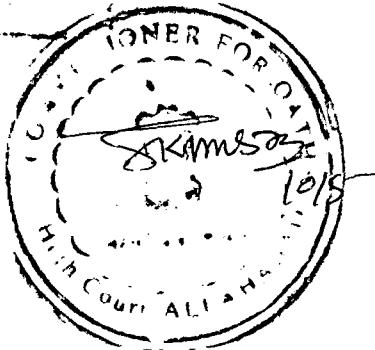
Designation of suspending authority RS (D & A) 100

Copy to: Shri C. P. Verma Tcm I/100 10/1/25  
Orders re: subsistence allowance admissible to him during the period of suspension will issue separately.

Copy to 'E' Branch for information, & necessary action.

Copy to 8/1/25 for information & necessary action.

\*\*\*\*\*



Shri Bajaj

C.P. Verma vs U.O.G.

Annexure 11/1

## HUMBLE REQUEST

No. CP/6/B/76

To

The Divisional Superintendent,  
N.Rly., DS Office, Lucknow.

Respected Sir,

regd: 1. Unlawful suspension on account of personal enmity.  
 2. Deliberate delay in issuing charge sheet even after a lapse of four months suspension.  
 3. Wilful holding of suspension allowance by CTI/M LKO to undersigned.

Ref:- My representations dt. 23.1.76, 19.2.76, 27.3.76 to DTE/M LKO.

I beg to draw your kind attention on following few lines which are self explanatory.

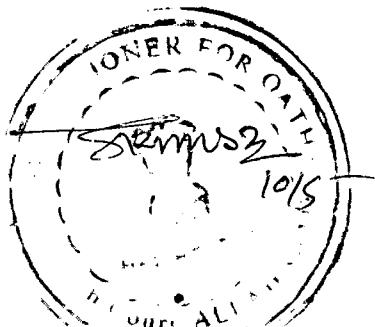
1. The undersigned has been suspended according to letter No. SIG/C8/CTI/LKO dt. 2.12.75 on provocation and baseless arguments given by CTI/M LKO Shri Trilok Singh to DTE/M LKO.
2. That I have been attending to CTI/M LKO's office very often and requesting to issue the charge sheet, so that case can be finalised early but regret to point out that even after putting my best efforts the case has not been served though the period has already completed FOUR MONTHS after suspension.
3. That when I attended the pay office in connection to get my suspension allowance on 17.4.76 I was shocked to know through my cashier Sh. Chatterjee that he has been asked by CTI/M Sh. Trilok Singh that I should not be paid any allowance unless he witnesses the payment for the reason best known to him only, which is a glaring example of wilful harassment by CTI/M LKO in denying the rightful payment due to the undersigned. Any way I contacted in the afternoon of 17.4.76 to CTI/M LKO and his office and again on 19.4.76 but to no avail and the position remains where it was.
4. I am serving the railway organisation for the last twenty years to the entire satisfaction of all my seniors and my service record is a proof of that in which not even a single warning or punishment is recorded. Rather I have been cash awarded for my meritorious services by the then Hon'ble D.C./Lucknow.
5. Sir, you will agree that hardships which is being faced by me on account of 50% allowance is already too much and cannot be explained in words and now to the extreme the amount has totally been stopped on the orders of CTI/M LKO which may please be enquired and immediate necessary instructions may please be issued for early payment and CTI/M LKO should be asked to change his attitude which is anti labour and against 20 point economic programme of Prime Minister of India.

I beg and hope for an early reply and settlement of my case, copies of previous correspondence are attached herewith for information please.

Thanking you in anticipation.

Dated 19.4.76.

Yours faithfully,  
Sd/- C.P. Verma  
p.t.o.



C. P. Verma vsu.o. 9  
No. C/3/76.

Annexure No 12

The M.V.I. Signal & Telecom Engr.,  
R.H.I.V., Lucknow.

Dated 23.1.76.

Yaro. proper channel.

Sir,

Re: Non payment of my subsistence allowance.

Respectfully I beg to submit the following few lines for your kind and sympathetic consideration.

1. That I remained on sick list, under the treatment of my neighbouring physician, Dr. V. K. Kshetra of Phoenix Chowk, Lucknow w.e.f. 1 to 29.12.75.

2. That I after being declared fit by A.M. HAG I reported for duty in CTI's office HAG in the forenoon on 30.12.75.

3. That I was kept waiting in CTI's office and was later on served with S.P.(1) suspension order No. Sig/CS/CTI/LKO dt. 2.12.75 by Shri Banerjee, Tel. Operator at 17.30 hrs. on 30.12.75.

4. That I was last paid my salary for 10 days only, pertaining to Nov. 75 in Dec. 75.

5. That thus, my 20 days pay for Nov. 75 full month of Dec. 75 and subsistence allowance thereafter, are due to me, but nothing has been paid as yet.

6. That owing to my non-payment and uncalled for suspension I have been put to unnecessary harassment and am facing acute financial hardship.

I would, therefore, most respectfully, request your Honour to very kindly arrange early payment of my outstanding dues and also put me back to duty forthwith.

In case you are pleased to issue me some charge sheet, the enquiry proceedings can be launched more effectively while I am on duty in comparison to my keeping under suspension.

Thanking you. With respects.

Yours faithfully,

(Signature)  
PC. G.R.I.,  
c/o M/s Java Praga Cycle Works,  
Naka Pindla, Lucknow.



*Signature*

C.P. VERMA vs U.O.G.  
-28-

28

To

the D.C.T.C (M) Annexe Note ANX:13  
N.Rly LKO.

XO

29

Dt/ 29-1-76

Sir, Reg: My presence in Hd Qr. during suspension period.

---

Most respectfully I beg to state submit that I have remained physically present at LKO. and have not left my Hd Qr. throughout my suspension period from 30-12-75 to date.

I would therefore request you to very kindly draw my suspension allowance upto date as the same has not yet been paid to me and I am badly sufferin. due to non-payment.

ANX:13

Thanking ou,

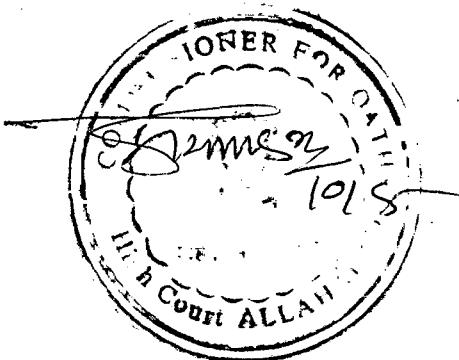
Yours faithfully,

sd.

NB RECD. BY CTI /I& Clerk  
on 29-1-76.

29-1-76  
C.P. VERMA TCM I LKO  
CTI LKO.

*Suresh*



No. e/24/14 C. P. Verma vs Union of India  
(ADVANCE COPY SENT DIRECT)

Fix/14

To

Annexure No 14

Do Chief Signal & Telecom. Engineer,  
Northorn Railway,  
Baroda House,  
New Delhi.

✓  
30

Through Proper Channel.

Respected Sir,

Re: Undue harassment to me.

\*\*\*

Most respectfully I beg to submit the following few lines for your sympathetic consideration:-

1. That due to reasons, best known to him, C.T.I./LKO, Shri Trilok Singh has developed unnecessary animosity against me and is harassing me for the last 2 - 3 years.

2. That in order to oblige Shri J.K. Jasturvedi, then T.C.S./B.S.B., the CTI got me transferred to B.S.B. in his place in Aug.-Sept. last year, but fortunately for me, the mischief could not materialize owing to the rule-based interference by the then D.P.O./LKO.

3. That on my legitimate demand of a Khallasi on 2-11-75, he forced me and put me off duty and deputed another T.W. Shri B. Ghosh along with a Khallasi, instead of providing a Khallasi to me and permitting me to perform duty, which was the correct and reasonable course.

4. That since then, he has got re-appointed and to-date, no charges of this nature have yet been brought against me.

5. That he is in the habit of suspending his subordinate on flimsy pretext and suspended Shri T.K. Gha, T.A./..., for his failure to supply a telephone in January when actually he had none in his custody.

6. That owing to his personal animosity with me, Shri the CTI did not pay even my suspension allowance for Dec.'75 & Jan.'76 and very belatedly arranged by payment for Jan.'76 only Shri Lata, after illegally making an interim enquiry substantiate allowance albeit the extant rules.

7. If 20 days pay for Nov.'75, or else my subsistence allowance for Jan.'75, still remains unpaid.

I would therefore most respectfully request your honour to very kindly dispense even justice in my case and save me from the CTI's persistent harassment.

A copy of my application dated 23.1.76 submitted to respected C.P./Lucknow is also enclosed for your kind information.

With prayers for your honour's long life and prosperity,

Most faithfully,

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C.P. Verma \_\_\_\_\_ Petitioner  
 vs.  
 Union of India \_\_\_\_\_ App. Party

No. Annexure No. 5 -  
 The Divl. General Selection Engg. Cor.  
 U.P. Lucknow.

Dated 27.3.76.

TERMINAL DOPPER CHANNEL.

Sir,

Re: NON PAYMENT OF MY SALARY FROM 11 TO 30/11/75 AND CURRENT TWO MONTHS' ATTENDANCE.

Most respectfully I beg to thank you for payment of my monthly subsistence allowance and to draw your kind attention to my application dt. 23.1.76 on the above subject.

It may kindly be appreciated that my aforesaid salary for 20 days of Nov. 75 has still not been paid to me, owing to which, I am under severe financial strain. I have to subsist on my meagre subsistence allowance owing to my suspension and am unable to discharge my liabilities incurred in Nov. 75, due to lack of funds.

I would, therefore, once again request your honour to very kindly arrange early payment of my long outstanding salary for 20 days of Nov. 75.

Further it is certified that I remained present at my H.Q. in LKO during the current month and my subsistence allowance for the month of 15.3.76 to 14.4.76 may kindly be drawn as usual.

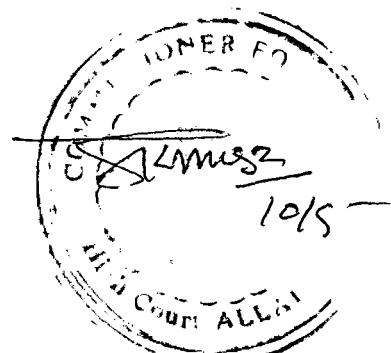
Thanking you. With respects.

Yours faithfully,

(C.P. VERMA)  
 P.C.I.I. I  
 (UNDER SUSPENSION)

Advanced copy sent direct.

1) Submitted with  
 Affidavit certificate  
 Form MIE (U.3.76).  
 Dated 27.3.76.  
 Recd by H.Q. on 28/3/76.  
 M. M. Verma



8. C.P. Verma VS No. 9

Annexure No 16

STANDARD FORM NO. 5.

STANDARD FORM OF CHARGE SHEET.

Rule 9 of the Railway Servants Discipline and Appeal Rules, 1968

No. SIC/PS/CT/160

Divil. Supdt's Office,  
Lucknow Dt.

27. 5. 76

MEMORANDUM

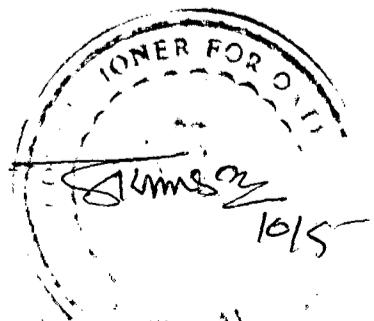
The undersigned proposes to hold an inquiry against Shri C.P. Verma TCM under Rule 9 of the Railway Servants (Discipline and Appeal) Rules, 1968. The substance of the imputations of mis-conduct or mis-behaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement of articles of charge (Annexure I). A statement of the imputations of mis-conduct or mis-behaviour in support of each article of charge is enclosed (Annexure II). A list of documents by which and a list of witnesses by whom, the articles of charge are proposed to be sustained are enclosed (Annexure III & IV).

2. Shri C.P. Verma TCM is hereby informed that if he so desired, he can inspect and take extracts from the documents mentioned in the enclosed list of documents (Annexure III) at any time during office hours within five days of receipt of this memorandum. If he desires to be given access to any other documents which are in the possession of railway administration but not mentioned in the enclosed list of documents (Annexure III), he should give a notice to that effect to the undersigned within 10 days of the receipt of this Memorandum, indicating the relevance of the documents required by him for inspection. The disciplinary authority may refuse permission to inspect all or any such documents as are, in its opinion, not relevant to the case or it would be against the public interest or security of the State to allow access thereto. He should complete inspection of additional documents within five days of their being made available. He will be permitted to take extracts from such of the additional documents as he is permitted to inspect.

3. Shri C.P. Verma TCM is informed that request for access to documents made at later stages of the inquiry will not be entertained unless sufficient cause is shown for the delay in making the request within the time limit specified above and the circumstances shown clearly that the request could not have been made at an earlier stage. No request for access to additional documents will be entertained after the completion of the inquiry unless sufficient cause is shown for not making the request before the completion of the inquiry.

Contd.....Page.....2.....

Recd. 13.5.76  
At 13.5.76  
C.P. Verma  
13.5.76



PNX: NO/16 (3)  
25/9/19

- 3 -

8. The intention of Shri C. P. Verma TCM is invited to Rule 20 of the Railway Services (Conduct) Rules, 1966, under which no railway servant shall bring or attempt to bring any political or other influence to bear upon any superior authority to further his interests in respect of matters pertaining to his service under the Government. If any representation is received on his behalf from another person in respect of any matter dealt with in these proceedings, it will be presumed that Shri C. P. Verma TCM is aware of such a representation and that it has been made at his instance and action will be taken against him for violation of Rule 20 of the Railway Services (Conduct) Rules, 1966.

9. The receipt of this Memorandum may be acknowledged.

C. S. D. J. H.

Divl. Asstt. Sig. & Telecm. Engineer,  
Northern Railway,  
Lucknow.

Enclo.

To

Shri C. P. Verma TCM/TCP

LCO

(Designation)

Through CR/UCW

Copy to

CR/UCW

for information.

\*\*\*\*\*

B. S. D. J. H.

James  
10/45

Statement of articles of charges against Sri C.P.Verma TCM(I)/PCP/LKO under CTI/LKO.

Annexure-I

Charge No.1.

That on 29.11.75 at about 9/-Hrs. the said Sri C.P.Verma TCM/I FCP/LKO under CTI/LKO showed in subordination to CTI/LKO and used unparliamentary language to him as well as to Sri Chhote Lal TCM/PCP on being asked for his late arrival on duty.

Charge No.2

That on 29.11.75 the said Sri C.P.Verma TCM PCP/LKO forcibly taken the PCP diary from the TCM/PCP on duty and made entries there in to prove his attendance and torn away these papers from the diary without obtaining prior permission from the competent authority.

Thus Sri C.P.Verma TCM/PCP is responsible for violation of Para 3(ii & iii) of Railway servants conduct rules of 1966.

*L.S. 16/11/76*  
A.S.T.E.(M)/LKO

Annexure-II

Statement of Imputation of misconduct or misbehaviour against charge No.I & II above against Sri C.P.Verma TCM(I)/PCP/LKO.

1) On 29.11.75, the said Sri C.P.Verma was due to perform his duty as TCM/PCP/LKO from 8/-Hrs. to 16/- Hrs. but he reported for duty at about 9/- Hrs. On being asked by Sri Chhote Lal TCM/PCP who was performing his duty from 99/- Hrs. of 29.11.75 for his late arrival, he became furious and exchanged hot, talks with him. Further he was asked by CTI/LKO on phone the reason for his late arrival he again became furious to him. He was asked by CTI/LKO to see him at once but neither he saw him nor joined the duty.

2) On 29.11.75 the said Sri C.P.Verma TCM/PCP/LKO forcibly taken away the PCP diary from Sri B.Ghosh TCM-I on duty who was deputed to work in the absence of Sri C.P.Verma, and made entries to prove his attendance on that day. Not only this he tore out these pages for the diary and taken away with him which was not supposed from him being a railway servant.

Thus Sri C.P.Verma TCM/PCP/LKO is responsible for violation of para 3(ii & iii) of Railway servants conduct rules of 1966.

*L.S. 16/11/76*  
A.S.T.E.(M)/LKO

Annexure-III

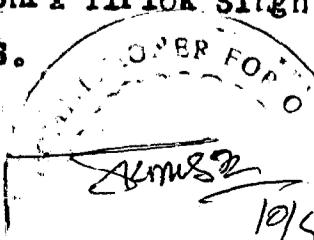
Documents relied upon:-

1. Letter No.Tele/E/75 Dt.29.11.75 & 1/12/75. from CTI/LKO.
2. Statement of Sri Chhote Lal TCM/PCP/LKO.
3. Statement of Sri B.Ghosh TCM/PCP/LKO.
4. PCP diaries.

*L.S. 16/11/76*  
A.S.T.E.(M)/LKO  
(Annexure-IV)

*L.S. 16/11/76*  
A.S.T.E.(M)/LKO

5/3/76.



10/5

C. P. Verma ————— Petitioner  
Unionist Leader ————— VS  
A.P. Party —————  
No. 1 CP/7/76

35

To

The D. T. E. (M)  
N.Rly : Lucknow.

Ref: Charge sheet No. Sig/C/CTI/Lko, Dt/ 27-3-76  
Recd. on 22.4.76.

Sir,

I want to inspect the Documents and take  
extract thore from. Kindly permit me and obligo.

Thanking you,

Yours faithfully,

sd. Illegible  
24.4.76

Recd. copy

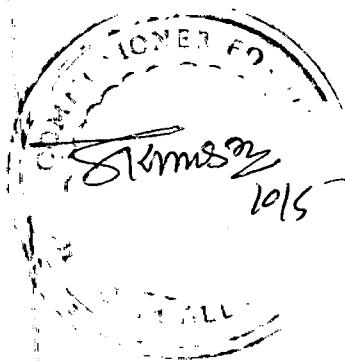
sd. Illegible  
24.4.76

C. P. Verma  
TCM 2  
under Suspension.

Attended office on date.  
As ASTG (M) was out of station  
he is directed to attend office  
on 27.4.76 (tomorrow).

sd. Illegible  
26.4.76

*Verma*



C. P. Verma vs U.O.S.

Annotation No 18

No: C.P/8/76

Copy of Charge Sheet

To

The D.S.T.E. (I)/Lko.

Through A.S.T.E. (II)  
W.Hy., Lko.

Ref:- Your dame sheet No. Sig/CS/CTI/Lko dated 27-3-76

In reply of your Charge sheet No. Sig/CS/CTI/Lko dated 27-3-76, I beg to submit as follows:-

1- That on 29-11-75 I came on duty at my usual working hours but Shri Chotte Lal from whom I has to take over was not available in his office, he came in his office after about 8.45 hrs. It is incorrect that I ~~shame~~ showed in Sub-ordination to C.T.I. Lucknow and used unparliamentary Language either to him or to Shri Chotte Lal.

2- That it is further incorrect that I took forcible possession of the P.C.P. Diary from Sri ~~Shri~~ L.Gosh and made entries therein to prove my attendance or that, I had taken away the papers from the diary. The competent authority was not available in the office and hence the question of taking his permission did not arise.

3- In this connection I would invite your attention on my submission dated 1.12.75 in which I have already explained the circumstances to you. The charges are therefore baseless and willfully manipulated.

created

4- I may inform you that this case had been deliberately to cause harassment in a pre-planned manner. I reserved my right to make further approaches on this subject to any higher authority as deemed fit.

5- The suspension orders by your kind office are unwarranted and without due investigation. I may request that this suspension may kindly be revoked, pending investigation into this incident.

6- All payments hitherto withheld may kindly be expedited as already requested in my application of 19-4-1976.

7- I nominate Servshri R.P.Tewari, TTE/Lko and B.D.Tewari Id. T.C./Lko ~~as~~ as my defence helpers in the proposed enquiry, ~~and the same are enclosed~~.

I shall nominate the Defence witnesses during the course of proposed enquiry.

10/5  
I have inspected the documents file and have taken extracts. ~~from~~ detail report in this connection shall follow.

Thanking you,

Yours faithfully,

  
( C.P. Verma)

U.O.S. I,  
Under Suspension.

Address for correspondence  
C/o M/S. Bawali Singh  
Gyanlakshmi  
Nawab Haider Ali  
Dehradoon  
(U.P.)

2- R.P. Tewari TTE/Lko

2- D.Tewari TTE/Lko

1- C.P. Verma  
2- R.P. Tewari  
3- D.Tewari  
4- Servshri R.P.Tewari  
5- B.D.Tewari  
6- C.P. Verma  
7- R.P. Tewari  
8- D.Tewari  
9- Servshri R.P.Tewari  
10- B.D.Tewari  
11- C.P. Verma  
12- R.P. Tewari  
13- D.Tewari  
14- Servshri R.P.Tewari  
15- B.D.Tewari  
16- C.P. Verma  
17- R.P. Tewari  
18- D.Tewari  
19- Servshri R.P.Tewari  
20- B.D.Tewari  
21- C.P. Verma  
22- R.P. Tewari  
23- D.Tewari  
24- Servshri R.P.Tewari  
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26- C.P. Verma  
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78- D.Tewari  
79- Servshri R.P.Tewari  
80- B.D.Tewari  
81- C.P. Verma  
82- R.P. Tewari  
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Copy Vermans u.o. 9

Amendment No 10

STANDARD FORM NO. 4a

Standard form of order for revocation of suspension  
order (Rule 5 (5) (c) of RS (D & A) Rules, 1968.

No. 510/CS/CTI/LIC

D.S. LIC (Name of Rly. Administration)

(Place of issue) LIC

Dated 19. 5. 76.

ORDER

Whereas an order placing Shri C. P. Verma Tcm I LIC  
under suspension was made/was deemed to have been made by  
the undersigned on 2/12/75.

Now, therefore, the undersigned in exercise of the powers  
conferred by clause (c) of Sub-Rule (5) of rule 5 of the  
RS (D & A) Rules 1968, hereby revokes the said order of  
suspension with immediate effect/with effect from

Signature

C. S. D. S. (Signature)

Name and designation of the  
suspending authority M.T.E (m) / LIC

Copy to:-

Shri C. P. Verma Tcm I LIC

Through CTI LIC

Copy to 'E' Branch for information.

Copy to CTI LIC

for information & necessary action.

Recd. Verma  
24.5.76

JKMS/ 1015

S. S. /

C.P. Verma vs Union of India

No. CP/15/77

16-4-77

Annexure No 20

To,

The Divisional Supdt.  
Northern Railway  
Lucknow.

Subject: Denial of legitimate rights and dues.

Sir,

Having heard much of your kind heartedness I once again approach your goodself with the following few lines for sympathetic consideration and favourable orders :-

That I was placed under suspension by the CTI/LKO on 30-11-76 and was approved by ASTE on 1-12-1976 and the orders were served on me on 30-12-76 in office when I attended office as was directed to see to see the ASTE/LKO. These orders were only revoked in May, 1976 and I was served SF-5 on 22-4-76.

That I replied to charges and had requested for the institution of the DMP enquiry which too was ordered nominating shree Sarjoo Prasad S.I.(II) Lucknow as enquiry officer vide office No.Sig./CS/CTI/LKO. dated 18-5-76 & 24-5-76. Since then only once the enquiry was fixed ignoring the attendance of my defence counsel who was neither addressed nor spared to attend the same.

That again I started my duties with full devotion and worked to the entire satisfaction of my superiors and seniors and even volunteered myself for the Kumbh Mela which too I managed successfully.

That ever since this case was initiated against me I have not only been deprived of my salary for the periods of my sickness advised through P.M.C.'s undi cited order I have not been granted the annual increments so far except the one paid to me in December 1976. whereas, I was due annual increments every year as the same was not withheld for any reason.

That the arrangements of Kumbh Mela were also a problem to the administration and through I was asked to proceed to attend the same I was denied the facilities of pass and staff for the same and I had to proceed on my own expenses through purchase of ticket no. 0035 ex.LKO to Prayag and 0977 ex Prayag to Lucknow dated 12.1.77 for the return journey.

That the T.A.Bills submitted with CH/LKO office has not been paid to me through submitted in time alongwith the bill for local purchase for the set installed in Kumbh Mela.

I, therefore, request your benevolent honour to kindly look into the case and see yourself on how this mal-administration of CTI/LKO office is ignoring the legitimate dues of the staff for personal gains and the entire working

contd... p/2



C. P. Verma vs Union of India

Annexure No 22

D. 6/12/73

Q.D. Enquiry U.K.C.C.  
P.I. 11/12/73.

Sub: IRREGULAR FINDING OF U.P. OF D.O.I. Enquiry  
against. Pravda-Bhodoley in Finalization of  
the case.

MRP,

The enquiry made by you in the case of S.P.I. Q.D. Veran P.C.H. Gr. I/L.K.O. does not cover the period from 1st to 10th Dec. 1972 para 1712(3) as no offence was made to get the defence counsel appointed for the said enquiry. The question of furnishing first consent at this stage does not arise as the case has already been given in trial.

Will you kindly instruct C.H.C./L.K.O. in this regard for the enquiry as and when it is to be made by you now so that the case be finalised early.

Thanking you,

Yours faithfully,

D.D.

Refused to accept it.  
as posted by the inland  
letter no. CP/12-476 under  
postal certificate of  
23-9-1973 to Mr. Sarjoo P.D.  
Enquiry Officer D.S.I.I.  
Office H.R.B. Munawar Bagh,  
Lucknow.

22-9-73

( M. P. SHARMA )  
Guard/L.K.O. D.V.C. (H.B.)  
Defence Council.



*S. P. I. 11/12/73*

No.CP/16/1977.

To : C.P. Verma Vs. u.o.s-

The Civil Superintendent Annexure No 23  
Northern Railway,  
Lucknow.

Sub : Denial of legitimate rights ?

Sir,

In continuation to my representation submitted earlier I have to add further the following few lines for sympathetic consideration and favourable orders.

That the period of my suspension and the action of serving SF-5 have not so far been justified by the authorities concerned and undoubtedly it was abuse of powers by the OTI/LKO supported by the then A.S.T.E./LKO.

That it is learnt that I have been deprived of my annual increments (selicuously) as a result of treating a few months period as L.I.R. In this regard I submit that the PMCs on certain occasions were duly acknowledged by the Medical authorities and finally I have been under the treatment of DMO/Lucknow and still I am continuing his continuing his treatment. The periods of my sickness were not regularised deliberately and I was made to stand heavy financial losses.

That my working in Kumbh Mela was not considered worth payment and I have not so far been paid the due allowances whereas all others have since been paid.

That under the circumstances I have been put in I feel am if I am being extended stop motherly treatment by the OTI/LKO who failed to pay up the dues, increments in time and regularization of the sick period as leave due and that I am forced to go un-caid, un-attended and un-halved by the administration.

In the end I once again request your good self to kindly arrange the DAR Enquiry proposed in my case and lend me a chance to prove myself not guilty of the charges levelled against me. Also please regularise the period to avoid further loss.

Thanking you,

Yours faithfully,

sd/-  
(C.P.VERMA) - 16/11  
TOM-G.R.I

Address for correspondence UNDER C.P.I./LUCKNOW.  
C. VERMA C/O M/s. Bazaar Prison,  
Cycle Works, Nala Hindola, Lucknow.

Copy to:-

1. Hon'ble Prime Minister of India, New Delhi.
2. Hon'bleuly. Minister New Delhi
3. The General Manager, N.Rly. New Delhi.
4. Chief Sig. & Telecom Engineer N.Rly New Delhi.
5. Labour Commissioner, Kanpur.
6. Civil Sig. & Telecom Engineer (M) N.Rly Lucknow.



16/11/1977

*[Signature]*

~ 4. 8  
C. P. Verma vs 43-43  
80 Annexure No 94  
The Divisional Personnel Officer,  
Northern Railway,  
Lucknow.

Ann 24.

42

Sub: Non account of annual increment in time and  
non payment of arrear thereto.

SIR,

In continuation to my representations made  
earlier I have to submit the following few lines for  
sympathetic consideration and favourable orders.

That I was due my annual increment in Dec. '76  
which was paid to me in Dec. '76 and no arrear was paid.  
Again the increment due in Dec. '76 was paid in July '77.  
Thus causing me a loss of 19 months appears and the  
change in the date of increment which is not changeable  
under the rules.

That I have never been on unauthorized absence  
during the period except that I was kept under suspension  
for about 6 months which too has nothing to do with the  
annual increment.

I therefore once again request your goodself  
to kindly review my case and see that I am not deprived  
of my legitimate right and claims.

Hope you will kindly set the feeling of justice  
under your prevail on the division.

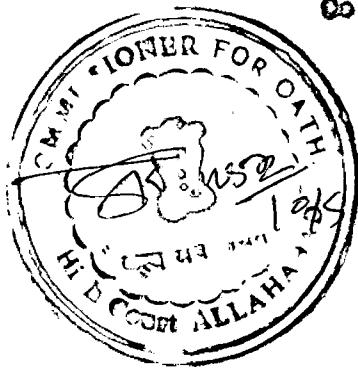
Thanking you,

Yours faithfully,

Dated: Aug. 11, 1977.

( C. P. Verma )  
TOM Cr. I,  
Under C. T. I./Lao.

Copy to the Divisional Superintendent,  
Northern Railway, Lucknow.



*Verma*

C. P. Verma vs No. 3

ANN. 25.

Amended No. 25

No. 25/1/175

To

The Divisional Superintendent,  
Fyzabad Railway,  
Lucknow.

Sub:- DENIAL OF LEGITIMATE RIGHTS ?

SIR,

Having heard much of your kind hotteness I  
and dear approach your goodself with the following  
few lines for sympathetic consideration and favourable  
orders :-

That I was placed under suspension in December 1973  
and was kept suspended for about 6 months on account of  
administrative delay and was put back to duty in July 73  
and a DAR Enquiry was ordered to be held by SI(D)II LKO  
which is still in progress.

That while granting me the annual increment the  
period of this suspension was taken as having deprived  
me of my rightful claim of increment on due date 1.1.0.  
1.12.73, thereby putting me to heavy financial loss  
whereas the increment due on 1/12/73 had kept relation  
to official suspension and will push me any of the  
penalty imposed on me.

That I requested repeatedly to correct the records  
and grant me the due increments with arrears but nothing  
has so far been done in my case.

I, therefore, once again request your goodself  
to kindly order early disposal of the case granting  
me the due increment. I had suffered with all the arrears  
to me to above me of the heavy financial losses.

Thanking you,

Yours faithfully,

30-12-73

( C. P. VERMA )  
SOM CH. 3 / LKO

Dated : 30-12-73

Copy to the Labour Commissioner, Lucknow.



Govt. of India

C.P. Verma vs Union of India  
Report of Sh.B.Ghosh, TCM Cr.I/LKO.  
Date of receipt 5.7.1958  
Date of sub : 10.6.76/-  
Age : 38 years.

ANAL/26/(1)

Annexure No 26

G.M's version given.

I was on duty at Auto Exchange CR from 8/- to 16/-hrs. on 29.11.75. At about 9.30 hrs. I was ordered by CTI/LKO to relieve Shri Chotey Lal TCM/PCP/LKO who was on duty from 0/- to 8/- hrs on 29.11.75. I reached in PCP Office at Alu. station/LKO at 10/-hrs. sharp and performed duty of TCM/PCP from 10/- to 16/-hrs. I may mention here that I took over charge from Sh.Chotey Lal TCM and relieved him at 10/-hrs.. I made necessary entries in the PCP diary from 10/- to 16/- hrs. I also reconnect that Shri C.P.Verma, TCM Cr.I had also signed the diary after I had taken over. On my objecting Sh.Verma for signing on the diary, he used unparliamentary language to CTI/LKO and other CTI Officers, for not allowing him duty.

On 30.11.75 I availed my rest as per duty roster of PCP/LKO and turned up on duty at 0/-hrs. on 1.12.75. At 0/20 hrs. on 1/12/75 Sh.C.P.Verma TCM also turned up for duty. finding me on duty, he got angry and again used unparliamentary words for CTI and others and torn away two pages from the PCP diary pertaining to duties of Cr on 29/11 and 30/11/75. I requested him not to tear the pages from the diary to which he replied that there should be no objection in the face of the remarks, he was putting in the diary. I informed accordingly to CTI/LKO in the morning.

I hereby close my statement at my own accord and nothing to add more.

Q/-  
(B.Ghosh)  
TCM/LKO  
10.6.77

QUESTIONS BY DEFENCE COUNSEL.

Q.1 Who were the persons present in PCP Office when you reached for duty at 10/- hrs on 29.11.75?

Ans.1 Shri Chotey Lal TCM on duty, Sh.C.P.Verma TCM, a Khulasi on duty 8/- to 16/- hrs. 29.11.75, name I do not recollect at this instant auto and myself.

Q.2 What conversation you had with CTI/LKO before you left for PCP duty?

Ans. The only conversation which I had with CTI/LKO was that I was to go for PCP to relieve Sh.Chotey Lal.

Q.3 What conversation you had with Sh.CP Verma when you found him in PCP Office?

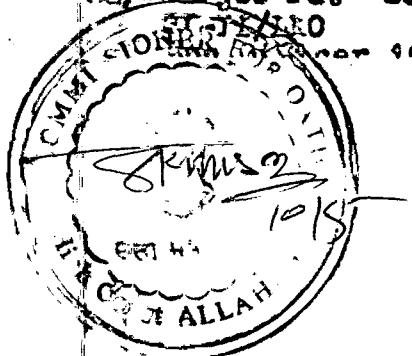
Ans. I had no conversation with him.

Q.4 You were fully aware of the fact that Sh.CP Verma had been working on PCP duty and you also found him present in PCP Office. When you reached there, how is it that you had not asked Sh.Verma, the circumstances, you were called for PCP duty, when he was available there?

Ans. I did ask the TCM on duty Sh.Chotey Lal as to why I was called for duty. Sh.Chotey Lal told me that Sh.Verma was not willing to accept the khulasi booker to work with him for 8/- to 16/- hrs.

Pl. for Pd. 88/-CP Verma  
10.6.77

SD/-P.Sharma SD/-B.Ghosh  
D/G



*B.Ghosh*

10/1/77

ALLAH

Statement of Sh. Ghosh (in contd.)

Q.5 Can you recollect any say if the person booked as Khilasi 8/- to 16/-hrs on 29.11.75 was a regular khilasi and was fully aware and consonant with the duties of I&I working?

Ans. Since I am not in a position to recollect the name of the person at this stage, I can say nothing about his working and ability in the I&I duty.

Q.6 The claim maintained by you against Sh.CP Verma for his having used unparliamentary language towards CTI and other I&I Officers is not acceptable till such time, you kindly uphold it in the narrations uttered by Sh.Verma towards them?

Ans. So far I recollect Sh.Verma had said, " SAE SAWE SINDAR EK HO JATE HAIN. ANT-SANT DUTY KI ATE HAIN, IN SAWE SADA BHAAJ BAJE KAHTE HAIN, GALAT KADANI KO DUTY KAR BHEJ DO G HAIN, BEKAR PALKHAN KANTE HAIN, AADI, AADI." (written in Hindi)

Q.7 Can you say under what circumstances S.Verma had lost his temper to an extent given by you?

Ans. Since Sh.Verma was already available for duty, and on the other hand I was ordered by CTI and Sh.Chotey Lal TCM handed over charge to me instead of Sh.CP Verma. This might have mad him annoyed.

Q.8 Did you leave any remark in your belief diary about the misbehaviour, unparliamentary language and indient utterances of Sh.CP Verma on record.

Ans. I did not mention this in the diary.

Q.9 Did you inform the CTI/LKO of this occurrance on the day in question immediately?

Ans. Yes. I informed to CTI about this after about an hour.

Q.10 What the CTI/LKO had asked you to do in the matter?

Ans. He asked to continue my duty.

Q.11 Were you asked by the CTI to give anything in writing about this?

Ans. On 2.12.75, he called me in office at 10/-hrs. and asked me to give in writing the occurrance of 29.11.75.

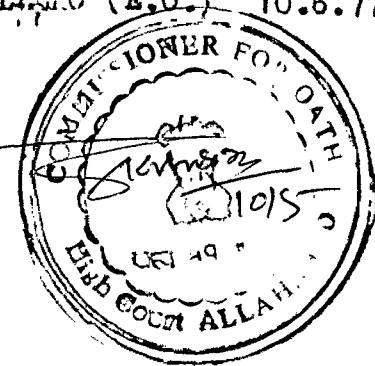
Q.12 From the statement given by you and in the facts of record available it appears that the CTI/LKO had taken advantage of your simplicity, in submitting a special report against Shri Verma whereas you as per your statement, had only given in writing on 2.12.75. Does it not go to prove that you were personally interested to get Sh.Verma victimised and connived with CTI/LKO for signing the statement in the back date?

Ans. Since I had informed to CTI/LKO verbally on phone reg. the removal of pages from diary by Sh.Verma on 1.12.75. This must have pointed to CTI/LKO for necessary action.

Q.13 Is it expected of a medically fit man start abusing, using unparliamentary language or extending insubordination to his seniors and superiors without being provoked or sufficient reasons?

Ans. As already answered, transferring of the charge by Shri Chotey Lal to me, in face of Sh.Verma, must have infuriated me for the utterances committed by him.

Q.14 Since how long you know Sh.CP Verma? Sd/- P. Ghosh, TCM  
Sd/- Sanjoo Pd. Sd/- CP Verma Sd/- MP Sharma 10.6.77  
Sd/- T.L. (E.O.) 10.6.77 Sd/- 10.6.77



*S. Ghosh*

parts of Shri D. Ghosh contd.

Ans. to Ques. 14 - I know Sh. Verma since my appointment.

Q.15 Is it a matter of routine for Sh. Verma to speak ill of his seniors and superiors?

Ans. I don't know.

Q.16 What are your assessment about Sh. Verma's day to day working, stature and calibre, and his general behaviour?

Ans. So far his behaviour is concerned with me, is quite good as well as with others. Working etc. can be checked and verified from confidentials.

Q.17 Can you produce any other witness to support your contention of Sh. Verma having used unparliamentary language towards CII/LKO and other I&T Officers to establish your claim?

Ans. Sh. Chotey Lal TCM and the khalasi who was on duty are the witness.

Q.18 The PGP Office is very close to the battery room, it's Store Issuer Office and the Telegraph Office. Can you name any of the staff on duty there to stand as a witness.

Ans. No.

Q.19 It is said that Sh. Cr. Verma was late on duty by about an hour on 29.11.75 and the CII/ - wanted him to take charge either without a khalasi or with a khalasi not suitable for PGP duty, and on his refusal, he was replaced by you. Do you agree to a senior CII with the action taken by CII/LKO?

Ans. No I don't agree for disallowing him from duty on this ground.

Q.20 It is given by you that Sh. Verma took in possession the two pages from relief diary, after putting the remark in the diary of the fact that he was taking them away for further production in the enquiry to establish the truth which had been deviated from its original course. Do you think that this action of Shri Verma was questionable even when he was acknowledging the facts?

Ans. In my opinion it was not proper to take out the pages from the relief diary because it was a official record pertaining to others duty also.

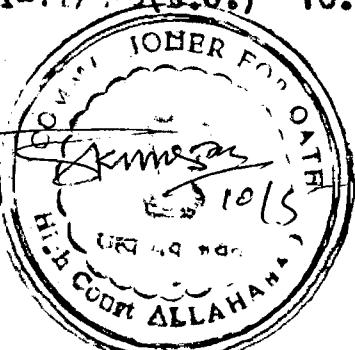
Q.21 Do you admit that the CII/LKO reported the case of misbehaviour and use of unparliamentary language to him and other I&T Officers, only what you claimed supported by Sh. Chotey Lal, TCM.

Ans. Since I was directed for PGP duty by CII/LKO, and not allowing Shri Verma to perform duty on 29.11.75, clearly proves that the CII had already taken a decision to disallow duty to Sh. Verma, the reasons better known to him.

Q.22 If it is said that Sh. Chotey Lal who is reportedly attending his duties daily from Malihabad and had allowed his khalasi off duty a little earlier than 9/-hrs. the time he was due to be relieved by the khalasi being also attending his duties from nearby town and the incoming khalasi due for 8/- to 16/-hrs had not turned up for duty with Sh. Verma resulted in all this dissatisfaction exchanges between Sh. Verma and CII/LKO. Will you agree that Sh. Chotey Lal was actually responsible for these happenings to go out of gear?

Ans. In this regard I am perhaps a layman as I am not a head of I&T working. This may be asked from the staff concerned.

Q.23 Can you say if Sh. Cr. Verma was of any use to the I&T in  
SI/-Sor. 199 Pg. 18.0. 10.6.77. Sh. Cr. Verma Sh. D. Ghosh 10.6.77. 10.6.77



*S. D. Ghosh*

- 10 -

## Autograph of Sri Bhushan Cortia

Q.23 Qount. Lambh Nela 76-17, i.e. 30, where and how he was utilised?

Ans. It is better known to JII/ING. So far my knowledge is concerned he was attached with 1-32 EBK 70 line bound with TCI Kumbh Mela.

Q.24 Can you say if Shri CP Verma TCH had any dispute with any other ACI or previous CP/LKO?

Ans. I don't know.

3.25 If it is established that Sh. Verma had taken over charge from Sh. Choley Lal on 23.11.75 and had started working. Will you agree that your taking over as per JAI/140 orders at 10/-hrs. was irregular.

Ans. Since Sh. Verma did not resist of my taking over from Sh. Chotoy Lal T.M., in my opinion it was regular and proper.

Ad/ S. Surjoo P.C. Ad/-G. Verma Ad/-M.P. Chauhan Ad/- B. Choudhary  
SI-II/LRU 10.6.77 D/3 10.6.77 10.6.77  
(Eng. Officer) 10.6.77

Statement of Sh.s. Ghosh contd.

Q:26 Did you find any remark of Sh.Chotev Lal or Sh.Verma or that of CRI/LAO in the relief diary when you tookover at 10/-hrs. on 29.11.75?

Ano. Yes, there were a few remarks on the diary and also the signatures of Sh. Verma were there so far I remember.

Q.27) Please refer your answer and statement you have given on 10.6.77. You claimed that .../.../... had forcibly put a remark in the belief diary as having taken over on, after you had taken over the charge. Would it be presumed that your statement on 10.6.77 was not correct and it is only this date that you could re-collect the facts.

Ans. It is not a fact that h. Verma signed the diary forcibly, his signature was already there and this statement should be taken as correct.

Q26. Please your experiences about the arrangements of staff  
in the C.R./Ind. Do they speak of proper arrangements to  
proper man or do you feel them as not in order and not  
in order are not acceptable to the staff?

Ans. Mostly staff are allowed to continue in the respective units. However, in case of emergency there are shifts to other units.

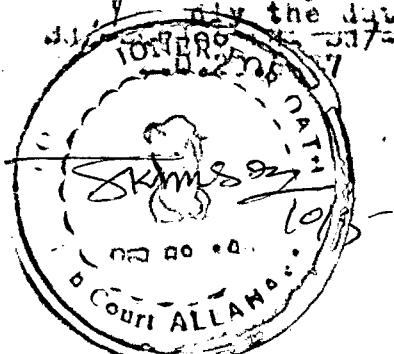
4.29 Do you feel satisfied with the job you are assigned from time to time and say it you feel to have been properly placed according to your service.

Ans. As far as concerned I think it is better for us to get various experiences.

It is learnt that Sh. Verma is an experienced man and is well  
qualified. I am sorry to excuse where he had been working  
for the last many years and his shifting to I.C.I. is the only  
choice of his feeling dissatisfied. Do you agree it is univeral  
and not correctly placed in his duties as a senior. He with  
27 years of service to his credit.

Ans. As regards the shifting, it is well known to the CII/IMO  
members for that out of 100 ships involved, 70 experience  
exchange cargo and 30 exchange. It is commendable and  
only the duties of ~~the port~~ port for regular ex-

107ERS 20.6.77 5/6 2.10.77



- 5 -

Statement of Shri E. Ghosh contd.

Q.31 What is exception of a man residing about five miles away from the Army Hospital to go for medical attendance. In case he feels sick?

Ans. He will certainly go for the nearest medical aid available.

Q.32 Will it be in order to reject the claim of such a staff when submitted?

Ans. It will not be in order if his claim is supported by a proper document by the medical authority.

Q.33 Once again it is put to you that the action taken against Shri Verma by CTI/LKO was one sided and was not in order because of the documentary proofs submitted by Sh. Verma. Do you agree that Sh. Verma was not treated well by depriving him of his salary?

Ans. So far I understand the regular PMC's should be accepted by Administration and in the case of Sh. Verma I cannot say reasons for depriving of his salary this may be referred to proper authority.

Q.34 What are your comments about the general behaviour of CTI/LKO?  
Since I am understood that his behaviour is good.

Q.35 Did the CTI/LKO ask Sh. Verma in your presence on phone to take over the charge and relieve Sh. Chotey Lal?

Ans. No. CTI/LKO did not ask Sh. Verma to take over charge instead he directed me to relieve Sh. Chotey Lal in my presence.

Q.36 What arrangements were finalised by the CTI/LKO as regards to the PCP duties after you had taken over at 10/- hrs. of 20.11.75?

Ans. I asked him 16/- hrs. about the arrangements and I was asked to continue.

Q.37 Did you refer the matter to CTI/LKO at 0/- hrs when you found Shri Verma had also turned up for duty at 0/- to 24/- hrs. of 1.12.75?

Ans. No. I did not refer the matter to CTI/LKO as I was already given to continue as given answer to my question no. 36.

Q.38 Did the CTI/LKO leave any orders for Sh. Verma in the relief diary or through letter when directed you for duty in PCP on 29.11.75?

Ans. No. The CTI/LKO did not leave any instructions for Sh. Verma either in the relief diary or through letter.

Q.39 Do you agree that the CTI/LKO had failed to take proper action as an incharge and only this negligence on his part led to all this trouble that Sh. Verma had a clause to re-appear at 0/- hrs. of 1.12.75 and insisted for duty?

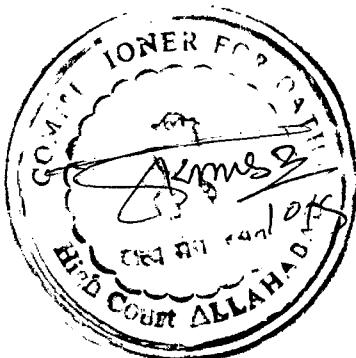
Ans. So far negligence on the part of CTI/LKO I cannot say anything. However it is admitted fact that had Sh. Verma been given some instructions this would have not happened.

SI/-Surjoo Ti. SI/-CT Verma  
SI-II/LKO (E.O.) 20.5.77 20.6.77

SI/-M.P. Sharma  
D/C 20.6.77

SI/-S. Chosh  
20.6.77

.....6.



- 6 -

Statement of Shri B. Ghosh, contd.

QUESTION BY THE POLICE OFFICER

Q.40 When you turned up on duty 0/-hrs. did you enquire anything for about the disposal of Sh. Verma who was also due at 0/-hrs of 1.12.75 from your relief?

Ans. I did ask my relief about it but he was not in a position to say anything in the matter, nor there was any reference in the relief diary.

Q.41 Is it not a fact that the inaction on the part of CPI/LKO and your continuing the duty actually to be performed by Shri Verma had infuriated Sh. Verma and he acted in a way unbecoming of a M.L.Servant?

Ans. Yes it is so.

Q.42 In the absence of any documentary proof regarding the utterances of Sh. Verma as given by you upto 1.12.75 and also a simple statement of Sh. Verma being very hot temperament while on phone. It is presumed that all these claims are just with the intention to implicate Sh. Verma for the charges levelled against him. Can you say if this is not a fact, if so why?

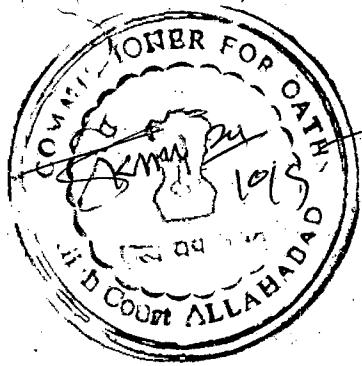
Ans. It is fact that the no documentary proof on record about the utterances of Sh. Verma and his hot talk with CPI/LKO is also not in my knowledge. So far I am concerned I am not interested to harm Sh. Verma in any case. The intention of CPI/LKO may kindly be asked from them.

Sd/- Sarjoo Pd. Sd/- CP Verma  
SI-II/LKO 20.6.77  
(S.O.) 20.6.77

Sd/- H.P. Sharai

20.6.77 J.C.

Sd/- B. Ghosh  
20.6.77



Statement of Shri B. Ghosh, TCM/PCP/LKO. Scrutinized on 13.1.79. Contd.

Q.40.43 Are you supposed to intimate your seniors and incharge of the special occurrences coming to your notice in the course of your duty?

Ans. Yes. I am supposed to inform them and leave a reference in the relief diary.

C.44 In your statement you had given that Sh. CP Verma had also turned up for duty at 00.00 hrs. on 1.12.75 and finding you on duty he got angry and had torn away two diary pages from the relief diary. Can you state if you had to resist his action or had ~~tried~~ to use any force to check Shri Verma from doing so.

Ans. Neither any force was used by me nor by Shri CP Verma, while he wanted the record of dated 29.11.75 under his clear remarks and signature.

Q.46 If it is said that Sh. CP Verma had deposited both these pages in the enquiry committee at the very beginning of DAK enquiry and this proved beneficial to finalise this case. Will you make it a case of un-lawful attempt to destroy the official record and evade the evidence on the part of Sh. Verma.

Ans. It was certainly not a case of unlawful attempt to official record as Sh. Verma had acknowledged its receipt in writing.

Q.47 You have accepted in your answer in Q.no.43 that you are required to intimate your incharge and also leave a reference in the diary of special references. Can you state as to why you failed to apprise CTI/LKO of your remark of the loss of old PCP diaries while taking over of 16.00 hrs. You also did not leave any reference in this connection in your duty diary.

Ans. Since it was an old record I had not attached it much importance to it but on 14.9.78 I had just left a reference in the margin of the diary but I had not intimated CTI/LKO taking it not so important.

Q.48 It is given by you that Sh. Verma had used unparliamentary language both on 29.11.75 and 01.12.75. Can you say if he used any filthy language to you also.

Ans. No.

Q.49 On 19.9.78 Sh. Verma had made an entry against 100Dm as W/O PCR set. and you on 20.9.78 made a counter remark against this entry as the set 411 having been recovered from washing line. Can you say what made you write in back diary of Shri Verma and avoid mentioning the fact in your diary of 20.9.78 and also why no such intimation was given to you incharge TCI or CTI/LKO.

Ans. I had written it only in reference to set in question and had also mention in my diary also. I forgotten to inform this matter to CTI/LKO.

Q.50 Did you check up the correctness of the pages which Sh. Verma wanted to take into custody on 1.12.75 before he took possession of the same?

Ans. Yes. I checked their correctness before Sh. Verma parted with them.

Read & Accepted as correct.

Sd/- B. Ghosh  
Sd/- B. Ghosh  
13.1.79

Sd/- MP Verma  
D.C. 13.1.79

Sd/- CP Verma Sd/- B. Ghosh  
TCM/PCR TCM/PCR  
13.1.79 13.1.79





C. P. Verma \_\_\_\_\_ Petitioner  
vs \_\_\_\_\_ app- Party<sup>6</sup>  
Union of India \_\_\_\_\_

10

Annexure No 27

YSL

No. Seg/ee/81

18/III

Dated 17.11.81

Shri C. P. Verma, T. C. M. & K. M.

Through C. T. P. K. M.

India S. F. S. No. Seg/ee/81/81

of 27.3.76

Ref: your Letter No. C.P/2/81/9.18/81

ANX:27:

The information sought by you  
are as under:

- (1) No. Change in which P. already  
travelled in your year.
- (2) Administration has taken a  
lenient view instead of serious  
action against you.
- (3) You should submit your  
defence in view of the administration  
policy which action will be  
taken as per rule.

R.  
Date 27/11/81  
Place Pekka (O.P. 10/11/81)



Signature

C. P. Verma — Petitioner

union of India — VS app. Parties

Order No 28 Annexure No 28

No. CP/23/82.  
Dated 18-2-82.

The Sr. D.S.T.E.,  
Northern Railway,  
Lucknow.

Through:- Proper channel.

Sub:- S.P. 5 - No. Sig/CS/CTI/LKO dated 27.3.76.

Ref:- Your letter No. Sig/CS/81 dated 1.2.82 received on 4.2.82.

With reference to above I had to state that the reply in question has already been submitted by me vide my letter No. CP/22/81 dated 18.12.81 duly acknowledged by CTI Office on 22.12.81.

I have nothing to state further in this matter at this stage unless typed true copy of the E.O.'s findings notes with the my defence note (since my Defence Council has expired) under the signature of competent authority are sent to me.

Yours faithfully,

*Verma*  
18-2-82

(C.P. Verma)  
TMM/T-AMV  
under CTI/LKO.



C.P. Verma vs U.O. 9

Annexure No 29

N.C/25/83

The Divisional Railway Manager,  
Northern Railway, Hazratganj,  
U.P.C.U.

Most Respected Sir,

With due respects I beg to lay the following for your consideration and final orders :-

- 1) That I was illegally put under suspension w.e.f. 1.12.1975, the order was served on 30.12.75 at 17.30 hrs. under Rule 5(i) of the R.I. (D.R.R.) Rule 1948, on S.F. No. 1.
- 2) That orders for enquiry were issued dated 19.3.76 whereas S.F. 5 (Chargeheet was served on 27.3.76). Subsequently I was put back to duty July '76.
- 3) That few important facts for quick reference are given as under :-

(i) That lastly on 20.11.81 I have been informed that the Admin. has taken a lenient view of the whole matter & some ex parte decision is contemplated.

(ii) That I have already submitted my defence under reply dated 28.12.81, 18.2.82 & 4.2.82 to the various queries of the Admin.

(iii) I was called and attended the D.A&Enquiry on 2.7.79, last sitting (as far as I know) and until date, I have not been informed or given or otherwise told, the finding of the enquiry.

Therefore, it is requested to direct the authorities not to take any threatened action until my representation already submitted is disposed of by them on the following grounds :-

- a) The procedure laid down in the D.A Rules has not been complied with.
- b) The findings of the Enquiry Officer & Disciplinary authority are not warranted by the evidence on record.
- c) The question of IMPOSITION OF ANY PENALTY DOES NOT ARISE.

I have not been paid <sup>8</sup> Rupee allowance for the period from Jan. 76 - 14.4.76, besides other claims which are still outstanding to be paid by the Rly. Admin.

It is prayed that get my case finalised early and payment of all my dues be arranged at the earliest for which I shall be grateful to you.

Yours faithfully,

(C.P. Verma)  
18.1.82  
10.1.82

Dated :- 21.3.83.

C. to the

1) RECEIVED (LAW & JUD. DEPT.) 2) Labour Dept.

3) RECEIVED (LAW & JUD. DEPT.) 4) Parl.



21.3.83



C. P. Verma vs Union of India

REGISTERED A/2.

Amendment No. 31

No. Repd/34/11/84

From: C.P. Verma  
Lucknow 19.9.1984

To

The Divisional Railway Manager,  
Northern Railway,  
Lucknow.

Subj- Punishment Notice No. 514/CS/82 dated 20.11.82 for S.O.P. to one set of Pass for one year.

Reff- A) APO/0/NR/LKO letter No. 5/Appeal/Misc/170/83/913, dated 02/9.3.1984, through the TCI/Exch./NR/LKO's letter No. Tolo/E/Stopp/CPV, dated 30.4.1984, received under Protest on 0.3.5.1984 (F/N).

B) Vidol- My representation No. CP/25/83 of 18.7.1983.

Respected Sir,

With due respect, I beg to lay that the penalty should not be deemed imposed on fabricated charges unless clear opportunity is given and charges proved beyond any scope of doubt.

So. In this connection I have to state that the following points may kindly be got clarified by the undersigned from the Disciplinary authority, before to issue the penalty, in absence of which penalty itself is not valid :-

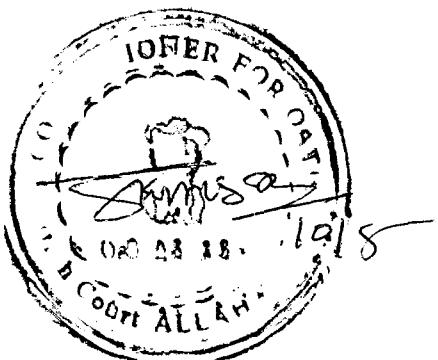
- I) Date and time of acknowledgement of the N.I.P. by the undersigned.
- II) A true copy of the findings of the Enquiry Officer, with the defense note and the clearance certificate alongwith the date and time of finalisation of the Enquiry.
- III) A true copy of "Penalty Notice" issued by the disciplinary authority, complete with servicing date and nature.

So. I, therefore, once again benevolently request your honour to interfere in such improper action against an ex-partes decision, by the disciplinary authority, who has innocently dealt with minor penalty without completing the fact findings, and procedure against the "Instructions of Railway Board."

So. Honao, I hope your honour will kindly reconsider it in the light of 'FAIR JUSTICE' and the inflicted penalty on me, may kindly be set aside without blot, as the action has not been developed in favour of proper justice and appears to have been motivated to deprive me of my 'Legitimate rights and Dues' against the genuine claim.

So. And also my all the dues of payments hitherto withheld may kindly be expedited on full flush of due rights since Dec. 1975 to the point of effected, as per your kind instructions, and finally expiated under your kind prevail and to avoid the unnecessary re-etc. in futuro with the interest of the new th service, which is still in progress with every on,le.

Thanks for your trouble.



S. P. Verma

- C. P. Verma vs u. o. g.

Anne d'arie 110 32

CTG: Lk 4

1  
36

ପଦ୍ମପାତ୍ର ପାତ୍ରକ୍ଷେ

ମହାତ୍ମା

सप्तम विलोक्य - 1,01,840

ଏମ୍ ଶୀଘ୍ର ୫/୩୩୧ । ମୁଦ୍ରଣ । ୧୭୦ । ୧୮୫

१४३० : CTG/440

विषय:- दस लीटर धूप। मिस्ट्रीज १८८१ - विद्युत २८-११-५२

ଶିଖିତର୍କୀ ଏହି କ୍ଷେତ୍ର ପରମାଣୁ ଯୁଗଟ ଦିଇଗୁ

दूर दा ५८८८ वे विस्तृत अपेक्षी अधिक

कृष्ण - श्रीपद निधि 19.9.८८ द्वारा उपीकृत

ਇਹ ਕੁਝਚਾਣੀ ਅਭਿਆਸ ਏਵੀ ਅਗੀਤ ਇਕ੍ਤਾ 1968 ਦੇ ਜਿੰਨ੍ਹਾਂ 22(2) ਦੇ

ਅਨੁਸਾਰ ਪ੍ਰਾਪਿਤ ਪ੍ਰਦਿਕਾਈ । ੧੯੮੭ ਦੇ ਲਾਗਤ ਵਿੱਚ ੧੨੯੯੩੫

सूची र उच्च देशों के पिरान्त अन्यान्य सूची की दृष्टि देखिए तरं एवं एक नामित विवरण-

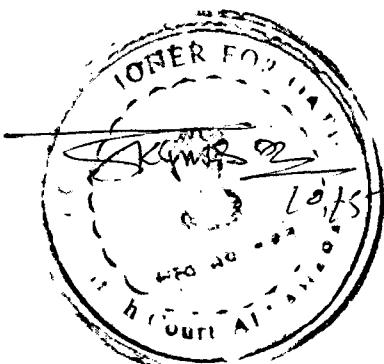
केरल प्रदेशिका विधान सभा नियम है ।

(८) ग्रन्थ सत् ग्रन्थ  
द्वारा  
ग्रन्थोत्तम सत्

nickers, on reverse

ਪ੍ਰਾਚੀਨੀ ਸੁਨਾਈ ਪੁਣਾਥਨ ਚੰਡਾਈ ਮੈਡੀ ।  
1. ਸੰਭਾਤ ਲਿਹਿਦ ਚੰਡਿਦ ਰੂਪਾ

• *सोमवारः* •



✓ 1.1.55

C. P. Verma's <sup>-59-</sup> <sup>09</sup> Annexure No 33 <sup>ANX: 33.</sup> Letter Receipt Registered

1. Subject

2. Digit Support  
Ludhiana  
Date: 7-7-76

3. To C. P. Verma  
C. P. Rly. Office

4. Re 7-7-76 Boys Stage

cycle wear

notice Hindola

2. Message

Boys Stage

Sub:- Advice report of sick in

10-7-76

Ref:- your inland letter card no.

CPI/X/1/76 or 11-7-76

— \* —

No private medical certificate  
for sickness will be accepted. You  
must produce medical certificate for  
your sickness from the Rly. medical  
authorities.

Yours faithfully

DSTE/400

Copy to CTI/400 for information necessary

Post: 7/7/76  
at 10:20 A.M.  
Date: 7-7-76

2. Signature



C. P. Neoma vs U. O. S.

## Annexe N°34

ब्रह्मपुर ३००१११ (Post 99 Small)  
उत्तर रेल्वे NORTHERN RAILWAY Agents office

No. 66. Niccol foli. Oct 2-1-05

DR(8) file.

Office  
Regd. St. C. P. Singh, Temples  
Karma

Abu'l Wamed is a case of  
Dysentery. He is now controlled.  
He may be allowed to resume  
duty. It is recommended that  
he may given light duty for  
two months. He should continue  
for treatment and periodical  
check up every 15 days or  
earlier if he gets trouble.

Addl. Chief Medical Officer,  
Northern Railway, Lucknow.

C<sub>1</sub>-Adenyl H<sub>2</sub>G<sub>1</sub> / LCO

$\beta_n - \beta'$



C. P. Verma VS Union of India

## Annexure No 35

R.A. No. 453077

रेलवे मेडिकल डिपार्टमेंट  
रेलवे मेडिकल डिपार्टमेंट  
रेलवे मेडिकल डिपार्टमेंटउत्तर रेलवे चिकित्सा विभाग  
Northern Railway Medical Department  
"वरिष्ठना" प्रधान वक्ता

## "LTI" CERTIFICATE

स्टाफ़ के हस्ताक्षर या बांधे घृणे का नियाम 287

Signature of LTI of Applicant

बख्ताल/HOSPITAL

सेंट्रल/DISPENSARY

मैं घृणे द्वारा प्रमाण करता हूँ कि मैंने

I do hereby certify that I have carefully examined  
नाम/Name..... डॉ. L. K. Verma.....

पदनाम/Designation..... T.L.I. ....

वाला या विभाग/Branch or Department E.R.T. ....

प्रियत का स्टेशन/Station where employed E.R.T. ....

जिसके हस्ताक्षर कर रिए गए हैं और जो बीमार हो तो पा.

..... से ..... तक उपचार हो

मरीज़ भोट ..... से ..... तक उपचारी

चिकित्सा पर छुट्टी पार रहे हैं, जो यावधानी वृद्ध वरीया कर

ती है और मैं उन्हें घरनी घृणी लेने के लिए स्वस्थ हस्तक्षमा हूँ।

Whose signature is given above and who was sick

and under treatment from (date) 2.2.1946 to (date) 6.4.1946

to (date) ..... and on leave on medical

recommendation from (date) ..... to (date) 2.1.1946 as now fit to attend his duties.

fit for light duty Y/N

घावाली घृणी ..... 1946

Office Seal / रेलवे चिकित्सा विभाग

Signature of Mly. Doctor

दिनांक ..... 1946

Date

सार्वजनिक स्वास्थ्य संस्थान

को सार्वजनिक स्वास्थ्य संस्थान हो

Strike out if inapplicable.

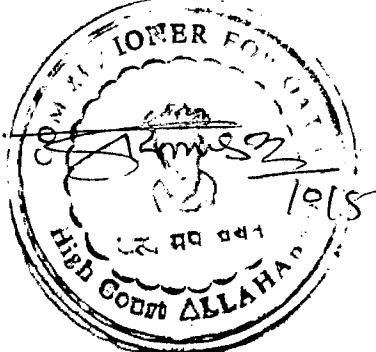
टिप्पणी :— इस प्राप्ति-पत्र में की गई चिकित्सा से ऐसा उचित वारी को ऐसी कोई घृणी नहीं मिल सकती जो उसके लाए

किए गए सवित्र द्वारा उसके अधीन गा उसे शावित उरने

सामें नियमों के अधीन उगे न मिल सकती हो।

Note :— No recommendation contained in this certificate shall be evidence of a claim to any leave not admissible to the Mly. Servant under the terms of his contract or of the rules to which he is subject.

Signature



C. P. Verma vs U. O. S

No. CP/11/76

To

Ambedkar 10/3/76

The Divl. Superintendent,  
Northern Railway,  
Lucknow.

Sub:- Denial of the medical facilities?

Ref:- DSTB Office No. Sig/E/1/MBL dated 17/76.

Sir,

Having heard and experienced much of your kind heartedness, I submit the following few lines for sympathetic consideration and favourable orders:-

That the sordid tale of my sufferings waillings and lamentations was brought to your kind notice much earlier and it was only because of your kind intervention that I was allowed duty after 6 months suspension. The DAR enquiry instituted into the case again being delayed for one or the other reasons, violating the provisions of this sacred enquiry which has to be completed within 220 days.

That in addition I have been advised to produce certificate of a Rly. Doctor for my sickness for the proper regularisation of the sick period vide their letter cited above.

In this regard I may once again add that I am putting up at a distant place i.e. Chowk, Lucknow where it is not possible to ask for the Railway Doctor's attendance at the time of need and the trouble itself does not spare any time for me to rush to the Railway Hospital for I am a patient of blood pressure and the only medical aid available to me in Chowk is acceptable. Advice of my sickness is sent quite in time to office and this regular P.M.C. is also being questioned for reasons best known to the office. Recently on few occasions I had to be under the treatment of Dr. V.K. Khanna, M.B.B.S. in Chowk and every time the office was informed in time but the periods have not been regularised.

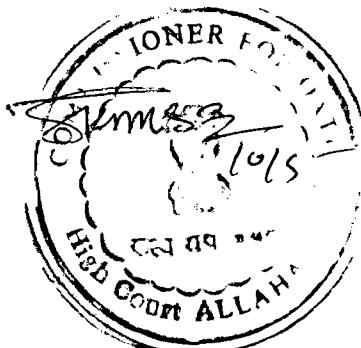
I, therefore, request your good self to kindly look into the matter and order my posting on stationary job in exchange to avoid jumping from platform to platform after PCP sets (Train duty) in the interest of my life as this may cause me some serious set back and irreparable loss. Also please order regularisation of the sick periods from 24.5.76 to 2.6.76, 6.6.76 to 15.6.76 and 23.6.76 to 25.6.76 saving me of the heavy financial losses.

Thanking you in anticipation, Sir,

Yours faithfully,  
Sd/-  
(C.P. Verma)  
T.C.M.G.R.J.

Dated 24.7.76

Copy to the Dy.CSTE(T) & Dy.G.M.(P), N.Rly.Hd.Qrs. Office,  
Baroda House, New Delhi.



*S. P. Verma*

C.P. Verma vs Union of India

RNA. 37

By Rogd. A.D. Post

Annexure (No. 3)

No. Salary/37/II/LKO-84

from C.P. Verma

Lucknow 17-1-85.

To

The Divisional Railway Manager,  
Northern Railway, Lucknow.

Rogd: Deprived from salary of 27 days for Dec. 1984  
(on R.A.C. period under R.C.(P) N.R. LKO).

Rogd: In sequence of Representation No. RAC 36/II/LKO-84,  
of 27-12-84, to Sr. DSTE/NR/LKO (By the Rogd. Ad.A.D.  
Post No. 1728 of 27.12.84 from Lucknow).

Respected Sir,

With due respect I beg to lay the following for  
your consideration and necessary orders :-

1. To expedite the payment of salary for above mentioned  
period without any interruptions as already explained  
under your kind prevail.
2. Since financially shattered and medically weak, kindly  
help me to release my due salary.
3. That is remain still withheld by the concerning  
authorities according to the Orang practice, due to  
some mal-intention, inspite of fair and proper  
servicing.
4. And also I have been not allowed for the "Light Duty"  
as already recommended by the Medical Supdt.(P)NR/LKO.
5. Accordingly, due to that cause, I am badly suffering  
with every angles against the medical advice on your  
rick; and could not get an anxiety relieve.
6. The controlling authorities have deliberately dealt  
to melt my due grievances.

Hence, I hope your honour will kindly intervene in  
such a action of the "Dictatorship" who has victimised me  
since a long against the Fair Justice.

Thanking you in anticipation.

Yours faithfully,

*C.P. Verma*  
17-1-85

( C.P. VERMA )

{ T.C.R./I/N.R./LUCKNOW  
Offs. C.I.I./N.R./LUCKNOW

Copy forwarded for infor-  
mation to :-

ADM 8004 - 1. G.M.(S & T)/NR NDLs.  
ADM 8005 - 2. Medical Supdt.NR/LKO.(by hand)  
ADM 8006 - 3. Sr.D.S.T.E./NR/LKO.

For A.R.M./M.R.A. General No: 6223

From GPO/LKO. on 17/1/85.  
11 A.M.



C.P. Verma vs Union of Ind

Application No. 38

No. 100/Staff.

Dt. 22.2.85

From:

T.C.I.

Exchange  
Lucknow

Shri C.P. Verma

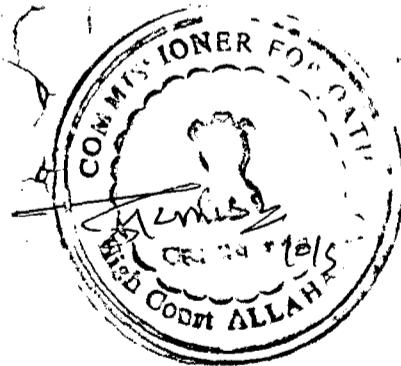
T.C.I. Gorakhpur

1  
62

You were absent from your duty from 11.30 hrs to 14.30 hrs. without information. C.T.I. was trying to contact you but he could not contact you as you were not present. At 14.30 hrs when you came in Exchange, you were asked to talk to C.I.O./LKO. but you refused. This amounts to misbehavior. Please explain within 3 days only disciplinary action should not be taken against you under DR

(S. Siddiqui)  
(M.S. Siddiqui)

Recd. under signature  
or 12.2.85  
G.S./26.2.85



S. Siddiqui

C.P. Verma vs Union of India ANX/39/11 XXX

BY R.C. AG. DMR

Annexure No 39

No. Harass/40/II/BB/lko.-81.

From C.P. Verma,  
Lko. 27.2.85

To

The T. C.I./Exchange,  
Northern Rly. (CB), Lucknow.

Sub: Reply to your letter no. Tele/staff, dt. 22.2.85, (Recd: under duress on 26.2.85 through T.C.I./BB/lko)

Regarding the Disciplinary action against me as alleged.

Sir,

With thanks, I have to inform you that it is absolutely wrong that I was absent as alleged by you; that the allegations made by you are totally wrong and fabricated against the documentary proof. (see Annexure No 39/BB/lko, up to para 2 & 3)

2. As I have been continuously "HARASSED" and "VICTIMIZED" for the last several years on account of false and concocted allegations and all these actions has shattered my physical condition.

3. That further, as already explicated you in reply (No. Misc.:/33/II/84, (Para no.8) of 10.5.84) to your letter No. Tele/E/staff /CPB dt. 30.4.84 with the interest of direct one man handling to avoid further botheration (as the so many cooks spoil the kitchen) but in reference of that I am so sorry to remind you that such an interference are deliberately challenge to due right of a subordinate and unlawful bother to him; according to the practices of undue malafide intentions under the light of to "MISUSE of the POWERS". "Misuse of the powers" against the humanity, on account of his own interest; is not a crime? And also according to the nature of the case is totally seized under the "Act of Fraud".

4. But in rare case should be in order with the clear signatures of the person in question; with a fair dealing for the smooth servicing with the interest of the administration, to discharge our duties honestly with every respect.

5. That however the charges are inflicted on me are vehemently denied and proper enquiry in the matter is requested, that the letter under reply has been issued and to prove itself on account of prejudices and malafides and therefore it is requested, very kindly to withdraw the same.

Thanks for your kindness please.

NB.

1. Copy to DLM/NR/lko:- with the essential documents for the best satisfaction and necessary action. Total 06 articles attached herewith. (ADM. 1914, 1915)

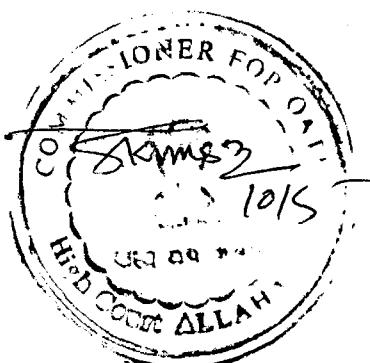
2. Copy to Sr. D.S. T. E./NR/lko:- with the 100 photostat copies of TCI's /Exch. letter no. Tele/staff dt. 22.2.85 for information and action, and relevant documents are already provided there. (ADM. 1914, 1915) (P.T.O.)

*ADM. 1914, 1915, which is under the name of  
B. Verma, is attached herewith. It is  
intended to justify and to prove that  
the charges are not true and that  
the accused has been victimized.*

Yours faithfully,

*C.P. Verma*

T.C.M./I(BB)  
Offg. CII/lko/N.Rly



*C.W. 21*

E. P. Verma vs C/o - 5

Ambedkar No 40  
INDRANI CLINIC

Dr. V. K. Khandwala  
0 00. 000.

Clinic : 12210.  
Phone : 822122

10, Baba Raghji Rd.  
Chowk,  
LUCKNOW.

Ambedkar Clinic, Lucknow

is suffering from disease of heart.

Ambedkar Clinic, Lucknow

has been suffering from

20/3/85 until the 20/3/85

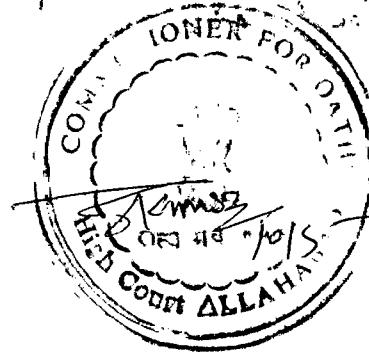
Stethoscopy done on 20/3/85

OKH

Rev. No: 4001

Verma  
20/3/85

Signature  
C. P. Verma



Signature

C. P. Verma vs u.o.s

Annexure No 4)

INDRANI CLINIC

Dr. V. K. Khanna  
D.Sc., M.D.C.S.

10, Dhan Dhanji Road,

65

ANX: No 4/



65





C. P. Verma vs 4-09

3.

Regd. A.D.

Annexure A

No. RMC/39/II/LKO/85

From: C.P. Verma

Lucknow 23-2-1985

To

Th. Sr. D.S.T.E.,  
N. Rly. Lucknow.

Sub: Advice report of Sick Report

Sir,

With due respect I beg to submit that I am running on Sick List under the treatment of my Private Doctor, V.K. Khanna since 20th February 1985 (night), thereafter followed by R.M.C. No. 726423/(23) under the treatment of ADMO/NR/HZG/LKO in continuation of my previous application of 18-2-85 for two days leave of 19-2-85 and 20-2-85, in support of that the same RMC of 20-2-85 and above mentioned RMC No. 726423/(23) of 23-2-85 issued by ADMO/HZG/NR/LKO is redirected herewith to you for necessary action and disposal please.

In this connection further request is there that the concerning persons i.e. CTI/LKO is always refused to accept the necessary documents under the clear acknowledge and also not allowed to issue the G-92, due to that there is a much difficulty in being exposed to get the necessary medical aid well in time.

Kindly, suitable instructions may be issued there with the interest of smooth servicing, these facts are brought to your kind notice for necessary arrangement of duties as well as my casualties.

Excuse me for your best trouble, with thanks

Yours faithfully,

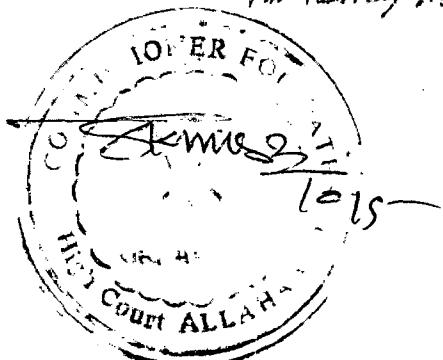
*C.P. Verma*  
23-2-85

( C.P. VERMA )  
TCI/I/LKO ( B.O. )  
Office CTI/LKO.

Encls:

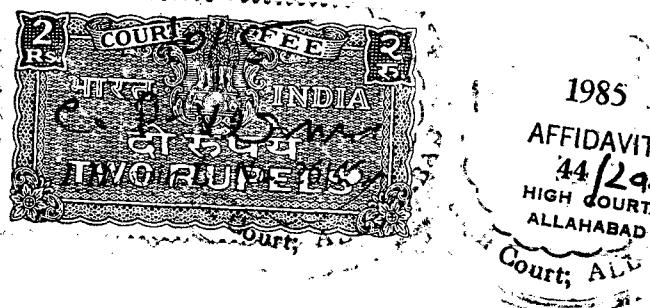
1. RMC of Dr. V.K. Khanna  
of 20-2-85 = 01 No.
2. RMC No. 726423/(23)  
of 23-2-85 = 01 No.

Ad. ROK: 304/7/23-2-85-28.3.85  
Postmarked 23-2-85.





In the Hon'ble High Court of Judicature at Allahabad  
Lucknow Bench, Lucknow  
Writ Petition No. 185



C. P. Verma ... Petitioner

Versus

Union of India & others ... Opp: Parties

AFFIDAVIT

I, C. P. Verma aged about 52 years son of Late Sri A.P. Verma, resident of (Kucha Teeperchand) Banwali Gali, Chowk, Lucknow do hereby solemnly affirm and state as under :-

1. That the deponent is the petitioner and is fully conversant with the facts of the case.

2. That the contents of writ petition paragraphs 1 to 35 are true to my knowledge and that of para 36 are believed by me to be true. Annexure - No 1 to 45 are compared by original

Dated, Lucknow:

10.5.1985

Deponent

VERIFICATION

I, the above named deponent do hereby verify that the contents of paras 1 & 2 of this

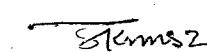
*Ernest* contd.. 2

affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed; so help me God.

Signed and verified this 10<sup>th</sup> day of  
1985 in the court compound at Lucknow.

  
Deponent

I identify the deponent who  
has signed before me.

  
Advocate

Solemnly affirm before me on 10-5-85  
dt. 9.00 A.M./P.M. by Sri C. P. Verma  
the deponent who is identified by  
Sri S. K. Misra

Clerk to Sri

Advocate, High Court, Allahabad.

I have satisfied myself by examining the deponent that  
he understands the contents of this Affidavit which I  
have been read out and explained by me.



  
SKM 22  
High Court, Allahabad

10-5-85

441299

16-5708

Montgomery Court

2/1/1981

ब अदालत श्रीमान

Lucknow Bank

महोदय

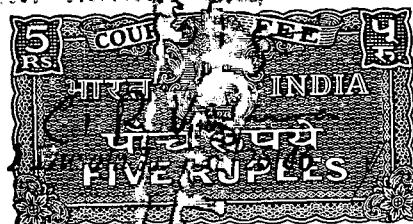
वादी (मुद्दे)

का

Lucknow

१९८५  
१९८५

प्रतिवादी (मुद्दावले हैं)



ब्रिटिश गोल्ड टालियां

C. P. Verma

वादी (मुद्दे)

बनाम

Union of India & others

प्रतिवादी

(मुद्दावले हैं)

सं मुकदमा सन १९ पेशी की ता १९ ई०

ऊपर लिखे मुकदमा में अपनी ओर से श्री S. K. MISRA

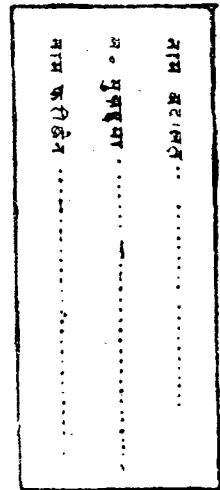
Advocate K. C., Jaunpur

Advocacy

एडवोकेट

महोदय

वकील



को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता है और लिखे देता है इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व एकत्र करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से छिरी जारी करावें और रुपया बस्त करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर यथत (दस्तखती) रसीद से लेवें या पंच नियुक्त करें या कोई वकील महोदय द्वारा की गई वह सब कार्यवाही हमको हर्वद्दी स्वीकार है और होगी इसलिए यह बकालतनामा लिख दिया कि प्रभाग रहे और समय पर काम आवे।

हस्ताक्षर Sur

साक्षी (गवाह) ————— साक्षी (गवाह) —————

दिनांक १० अहीना ५ सन् १९८५ ई०

Accepted

Ames

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

M.P. No. of 1990 (L)

In re:  
W.A. No. 1747 of 1987  
(W.P. No. 2137 of 1985)

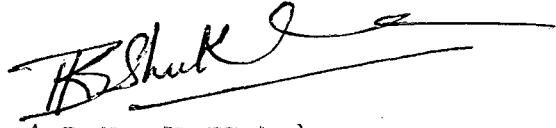
C.P. Verma ..... Petitioner

vs.

Union of India & Others ..... Opposite Parties

APPLICATION FOR ACCEPTING THE COUNTER REPLY  
ON RECORD WHILE RECALLING THE ORDER, DATED 18-4-90

That for the facts, reasons and circumstances mentioned in the counter reply, it is most humbly prayed that this Hon'ble Tribunal may graciously be pleased to recall the order, dated 18-4-90, fixing ex parte hearing, and be further pleased to pass the orders for accepting the counter reply or reject as the delay in filing the counter reply is bona fide and not deliberate. Such further orders which may deem fit and proper in the circumstances of the case be also passed.

  
( B.K. SHUKLA )

LUCKNOW: DATED

15-6-90

31.8.90

Advocate

Counsel for the Opposite Parties

Put up  
on the  
date fixed  
before the  
Hon'ble Bench  
for orders.  
31.8.90  
31.8.90

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL:  
CIRCUIT BENCH: LUCKNOW.

T.A. No. 1747 of 1987.

(writ Petition No. 2137 of 1985)

C. P. Verma. .... Petitioner.

Versus

Union Of India and others. ... Opposite parties.

COUNTER REPLY ON BEHALF OF OPPOSITE PARTIES

I, Shivpraj P.D aged about 50 years,  
son of Sri 7 presently posted as Asslt  
personnel of Northern Railway, Lucknow, most respectfully  
beg to submit as under :-

1. That I have been duly authorised  
on behalf of respondents/opposite parties to  
file the instant reply. I have carefully  
perused the record of the instant case and thus  
am fully acquainted with the facts of the case  
deposed to below.

2. That I have read the contents of  
the petition under reply along with annexures

Shivpraj P.D  
27/10/1985

2.

filed by the applicant/petitioner and have understood the contents thereof.

3. That paragraph 1 of the writ petition need no comments.

4. That the contents of paragraph 2 of the writ petition have no relevancy in the instant case, hence need no comments.

5. That the contents of paragraph 3 of the writ petition are wrong, hence are vehemently denied.

6. That the contents of paragraph 4 of the writ petition are irrelevant, hence need no comments.

7. That the contents of paragraph 5 of the writ petition need no comments.

8. That the contents of paragraph 6 of the writ petition are wrong, false and fabricated and it does not need any specific comments.

9. That the contents of paragraph 7 of the writ petition are wrong, hence are denied.

10. That in reply to contents of paragraph 8 of the writ petition, it is submitted that they need no specific comments.

*Asstt. Commr.* *Albarad* 11. That in reply to paragraph 9 of the

3.

writ petition, it is stated that the petitioner did not turn up on the date so fixed for personal hearing. The contents contrary to it are wrong, hence denied.

12. That the contents of paragraph 10 of the writ petition cannot be replied as, the diary leaves have already been removed by the petitioner who is keeping the same with him.

13. That in reply to contents of paragraph 11 of the writ petition it is submitted that taking away of diary leaves by the petitioner was not proper act of his. The petitioner should not have removed the diary pages as the said act of the petitioner is against the norms and behaviour of a railway employee. The contents contrary to it are wrong, hence denied. The removing of diary pages by the petitioner is punishable under the law.

14. That in reply to contents of paragraph 12 of the writ petition, it is stated that the petitioner was suspended because of his acts against norms and conduct rules. The act mentioned by the petitioner in paragraph 11 of the writ petition is one of the ground for his suspension.

15. That the contents of paragraph 13 and 14 of the writ petition need no comments except

*Abbasar*  
Assistt. Secy. (P.M.)  
Lokman

to state that the petitioner was suspended on the charges levelled against him. Anything contrary to it contained in para under reply is wrong, hence denied.

16. That the contents of paragraph 15 of the writ petition are wrong, hence denied. The petitioner was regularly paid subsistence allowance. He was suspended with effect from 2.12.1975 and his suspension order was revoked with effect from 23.5.76. Thereafter the petitioner reported to P. M. C. on 24.5.76.

17. That the contents of paragraph 16, 17 and 18 of the writ petition need no comments.

18. That the contents of paragraph 19 of writ petition are wrong, hence denied. The petitioner was paid subsistence allowance during suspension period. Anything contrary to it in paragraph under reply is wrong, hence denied.

19. That the contents of paragraph 20 of writ petition are wrong, hence need no comments except to state that the petitioner was paid subsistence allowance regularly.

20. That in reply to contents of paragraph 21 of the writ petition, it is submitted that the

*E. Bharadwaj*  
*Asstt. Commr.*

same are false, fabricated, hence vehemently denied. It is further submitted that the petitioner was provided all facilities and opportunity to defend his case and ~~take~~ <sup>take</sup> the proper defence.

21. That the contents of paragraph 22 of the writ petition are, wrong, hence vehemently denied. The petitioner was suspended for some period and during that period, he was only paid subsistence allowance. Thereforece without finalisation of enquiry, it was not possible for the department to give him annual increments. In such circumstances, his increments were withheld as privided under the rules because enquiry was going on against him.

22. That the reply of paragraph 23 of the writ petition has already been given in the preceding paragraph of this reply.

23. That the contents of paragraph 24 of the writ petition need no comments.

24. That the contents of paragraph 25 are denied. It is submitted that ~~the~~ <sup>lenient</sup> view taken was to be taken against the petitioner. The story of prejudice as alleged in para under reply is false and fabricated.

25. That contents of paragraph 26 of the writ petition need no comments.

*Abhranil*  
ASSISTANT

26. That the contents of paragraph 27 of the writ petition need no comments.

27. That the contents of paragraph 28 of the writ petition are admitted, hence need no comments.

28. That the contents of paragraph 29 of the writ petition need no comments.

29. That the contents of paragraph 30 of the writ petition are admitted, hence need no reply.

30. That the contents of paragraph 31 of the writ petition are wrong, hence vehemently denied.

31. That in reply to contents of paragraph 32 it is submitted that the competent authority decided the nature of P.M.C. and as such the P.M.C. period was treated as without pay. The order passed in this respect was within the competence of railway administration. It is further submitted that no R.M.C. period was treated as without pay. Anything contrary to it is false and denied.

32. That in reply to the contents of paragraph 33 of the writ petition, it is stated that the working of the P.C.P./T.C.M. is itself very light. Anything contrary to it is false, hence denied.

*Subramaniam*  
~~Assistt~~

33. That the contents of paragraph 34 of writ petition need no comments.

34. That in reply to contents of paragraph 35 of writ petition it is submitted that drafting of charges without inflicting punishment/penalty need no redressal. Anything contrary to it is false and denied.

35. That in reply to contents of paragraph 36 of writ petition, it is submitted that the grounds taken in the writ petition are false, frivolous and fabricated, hence the petitioner does not deserve any relief. As such the writ petition deserves to be dismissed throughout. It is further stated that as per rules, the privilege passes are given on calendar year basis and it lapses with the close of the calendar year. hence no relief can be granted at this stage in the instant case. The punishment imposed on the petitioner was with a very lenient view, hence he deserves no relief to be granted by this Hon'ble court.

36. That the instant reply could not be filed within time allowed by this Hon'ble Tribunal as the parawaise comments were being prepared by the railway administration. The comments were to be collected from different departments, hence the same could not be prepared within the time allowed by this Hon'ble Tribunal and that is why, it could not be sent

*E. Bharat*  
Assistt.

to the railway lawyer for preparing the counter reply. The delay in filing counter reply is not deliberate, hence the delay in filing the same deserves to be condoned by this Hon'ble Tribunal

*Elbrasaad*  
*Assistt. Commr. (Law)*

VERIFICATION

I, Shiv Pujau P.D. Northern Railway, Lucknow do hereby verify that the contents of paragraph. 1, 2 and 3.6. .... of this counter reply are true to my personal knowledge, while those of paras. 3. 6. 84. .... are based on perusal of record and relating to the instant case; and those of paras. 3.5. .... are believed to be true on legal advice. No material has been concealed and nothing material is false.

Signed and verified this 15<sup>th</sup> day of June 1990.

*Elbrasaad*  
*Assistt. Commr. (Law)*  
~~Sh. K. D.~~  
B. K. Shukla,  
Advocate.  
Counsel for the opposite parties.

X✓

In the Hon'ble Central Administrative Tribunal

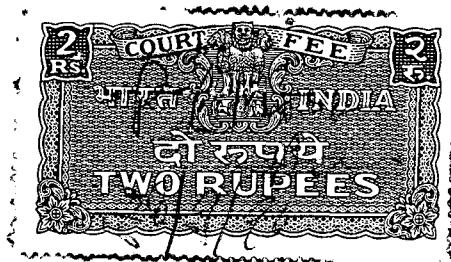
Circuit Bench, Lucknow.

M.P. No. of 1990(L)

Inre:

T.A. No. 1747 of 1987

(W.P. No. 2137 of 1985)



*Recd on 12/11/90*

C.P. Verma

.....

Petitioner

Versus

Union of India and others .....

Opposite Parties

REJOINDER REPLY AGAINST THE COUNTER REPLY

I, Chandra Prakash Verma, aged about 57 years, son of late A.P. Verma, resident of (Kucha Teperchand) Banwali Gali, Lucknow posted as Telecommunication Maintainer (Gr.I) most respectfully begs to state as under:-

*f. T. 28/9*

- 1- That I am the petitioner in the abovenoted petition and I am fully acquainted with the facts of the case deposed below:
- 2- That the contents of paras No. 1 to 3 of the Rejoinder Reply needs no comments.
- 3- That the contents of paragraph no. 4 to 14 of the Counter reply are wrong and false.

4- That the contents of paragraph no. 16 of the Rejoinder Reply is partly wrong and partly right.

5- That the contents of paragraph no. 17 of the Counter reply needs no reply.

6- That the paragraph no. 19, 20, and 21 of the Counter reply is absolutely wrong.

7- That the paragraph no. 22 and 23 of the Counter Reply needs no comments.

8- That the facts of paragraph no. 24 ~~ix~~ are absolutely wrong.

9- That the contents of paragraph no. 25, 26, 27, 28 and 29 of the Counter Reply need no comments.

10- That the contents of paragraph no. 30 of the Counter reply are wrong.

11- That the contents of paragraph no. 31 and 32 of the Counter reply are wrong.

12- That the contents of paragraph no. 33 of the Counter Reply need no comments.

13- That the contents of paragraph no. 34 and 35 of the Counter reply are wrong.

14- That the contents of paragraph no. 35 of the

Counter reply are not absolutely correct.

Lucknow:

Dated: 28/9/90

Petitioner

### Verification

I, the abovenamed petitioner (C.P. Verma, aged about 57 years, son of late Sri A.B. Verma, resident of Kucha Teperchand, Banwali ganj, Chowk, Lucknow) do hereby verify that the contents of paragraph no. of this Rejoinder reply are true to my knowledge, and those of paragraph are believed to be true on legal advice. No material has been concealed and nothing material is false.

Signed and verified this 28 day of month Sep.  
1990 at Lucknow.

Lucknow:

Dated: 28/9/1990.

**Petitioner**

verified the signature  
of petitioner Sri C. P. Varma who has  
signed before me  
Subrahmanyam  
Concord for Petitioner